THE CINEMATOGRAPH (AMENDMENT) BILD, 1980

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Sir, I move:

"That the Bill further to amend the Cinematograph Act, 1952, be taken into consideration."

Sir, while speaking, I would like to draw the attention of this House to the small history of the Cinematrograph Act and why this amending Bill is being brought. As the House may be aware, as early as in 1968, a committee was appointed under the Chairmanship of Justice G. D. Khosla to go into the question of the working of the Cinematograph Act and the whole gamut of censorship. The committee submitted its report on 31st July, 1969. The copies of the report were placed before both the Houses.

In pursuance of the recommendations of the said committee, Sir, a Bill was introduced in 1973 to amend the Act and it was passed. It received the President's assent on 23rd August, 1974. However, before the said Act was implemented, many representations were made from the film industry about the difficulties that they would have to face under the Act. Therefore, the Government decided to appoint a working group on the national film policy. This working group submitted its report in May, 1980. It is now in the light of this report and our previous experience that we have brought this amending Bill. The main object of this amending Bill, Sir, is to make certain provisions to streamline the machinery for examination of the films and for prescribing new classification for certification of the films. Subject to the limited power of revision to be exercised by the Central Government in the interest of specified overriding considerations, it is prodpsed to transfer the appellate jurisdiction of the Central Government under the Act to an independent appellate tribunal. It is also proposed to avail of this opportunity to amplify the principles for certification of the films under the Act in the light of the amendment made to Article 19(2) of the Constitution by the 16th amendment Act of 1963. The Bill seeks to achieve the above objects.

The following are the main changes provided for in the Bill. One—At present, according to section 3 of the Act, in addition to a Chairman, Board of Film Censors consists of not more than 9 members. It is proposed to amend the sectoin to provide for an increase in the number of members of the Board from 9 to not less than 12 and not more than 25. This is being done so that we may have regional boards. Today, we find there is a great difficulty. All films have to come to one place like Bombay. And there is representation, particularly from southern region which produces the maximum number of films—more than 500 films a year—that they should have facilities for getting certificates in those regions themselves. Now, we could not do that with the number remaining at 9 because a certain minimum number is required to be present to see the films and certify them. Hence, this increase in the number and this will automatically give us the facility to have these boards at the regional level. Then, Sir, at present, under section 4 of the Act, films are classified as 'U', namely, unrestricted public exhibition and 'A', for public exhibition restricted to adults only. It is proposed, based on the recommendations both of the Khosla Committee as well as of the working group, to introduce one more category, which is universally prevalent, in other countries also, namely, 'UA', which means, for unrestricted public exhibition subject to parental guidance, for children below the age of twelve.

Then, Sir, we are also proposing to introduce a special category for

specialised audiences and classes like doctors, veterinary experts and so on. There was a film made by Shri Shyam Benegal about pasupalan. Obviously, that film had no common interest except for veterinary doctors and scientists. We could not give it either 'U' or 'A'. Hence, it is proposed that we may have a special category called 'S', which will be a special category, restricted to specialised audiences.

Then, Sir, section 5B of the Act is being amended to include the interests of sovereignty and integrity of India as one of the principles for guidance in regard to certification of films. This is to bring it in conformity, as I said earlier, with the Constitution amendment made in 1963.

In pace of the Central Government, an independent tribunal will have jurisdiction to hear appeals on the decisions of the Board of Film Censors. This is vide clauses 7 and 8 of the Bill. The Central Government is being conferred revisional jurisdiction in respect of orders passed in appeals vide clause 9 of the Bill; the revisional jurisdiction is, however, being restricted only to suo motu exercise of the revisional powers.

Power is being taken to suspend or revoke certificates granted by the Board of Film Censors in cases of exhibition of films in contravention of the provisions of Part II of the Act or the rules made thereunder. Power is also being conferred on the Central Government to review such orders.

All offences punishable under Part II of the Act are being made cognisable. At present, an offence under section 7 of the Act is punishable by imprisonment, which will extend to three months or with fine which will extend to Rs. 1,000 or with both. The limit of punishment by way of imprisonment is proposed to be raised to two years and the limit of punishment by way of fine is proposed to be raised to Rs. 20,000 to make the punishment more stringent. In the case of a continuing offence, the limit of a further fine which is at present Rs. 1,000 per day is proposed to be raised to Rs. 5,000 per day.

Power is being taken to notify delegations of the powers of the Board of Film Censors to the Chairman and other Members of the Board in regard to certification of films.

It is proposed to repeal the Cinematograph Act of 1974. It is proposed that the producer or the exhibitor of a film in respect of which a certificate is granted under the Act will not be liable for prosecution under any law providing for films, for obscenity, in respect of any matter contained in the film as so certified. The other amendments are of a consequential or a minor nature.

I have no doubt, Sir, that the hon. Members will contribute to the debate and give their valued opinions on these proposals which basically are of a limited and simple nature and I am sure, will be benefited by them. I will deal with the points which the hon. Members may be pleased to make during the debate, at the time of replying.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): There is one amendment by Shri Shiva Chandra Jha. The Member may move the amendment at this stage without any speech.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I move:

"That the Bill further to amend the Cinematograph Act, 1952, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

1. Shri R. R. Morarka
2. Shri Narasingha Prasad Nanda
3. Shri Rameshwar Singh
4. Shri Hukmdeo Narayan Yadav

[Shri Shiva Chandra Jha]

5. Shri G. C. Bhattacharya
6. Shri Yogendra Sharma
7. Shri Harekrushna Mallick
8 Dr. Bhai Mahavir
9. Prof. Sourendra Bhattacharjee
10. Shri Shiva Chandra Jha

with instructions to report by the first day of the next Session of the Rajya Sabha."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): The motion and the amendment are now open for discussion. Yes, Mr. S. W. Dhabe.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, this Bill is a welcome Bill and certainly an improvement on the Cinematograph Act, 1952, making provisions for the certification of cinematograph, films of exhibition and for recalling exhibitions by means of cinematograph. Sir, the Working Group appointed in 1980 on the National Film policy has made about 231 recommendations. Some of them could have been included in this Bill also. But I will restrict myself firstly to the provisions of the Bill.

Here I would like to understand from the hon. Minister about this provision which he has just now mentioned, about having four categories for exhibition purpose. The 'UA' category is understandable, that the parents should be satisfied whether they would like their children to see the film or not, but I do not find any reason why category 'S' should not have been covered under 'unrestricted public exhibition' category. The reason given by the Minister is that it is meant for, what you call, special class subject such as the cattle breeding or any medical profession. It is all right that such a knowledge was useful for other professions also, but there was no reason for having an additional category, restricting it to members of any profession or class of persons, having regard to the nature. Sir, the wording is also vague as 'having regard to the nature'. I think it will be hit by article 19 if this category 'S' is added. There is also no reason to make a distinction by issuing 'S' certificate unless it is meant that the cinema theatres and others will have to classify and restrict its exhibition to the people belonging to certain medical or any other profession. Therefore, I suggest to the Minister that he should reconsider this fourth category 'S' for exhibition purposes.

The second thing is, after making a provision for independent tribunal as per the Khosla Committee's Report, it is not a happy precedent, providing revisional powers to the Central Government against the decision of the Tribunal. The qualifications to be the Chairman of Tribunal and other things are quite indicative. It has been stated in clause 8, section 5D, sub-clause (4): A person shall not be qualified for appointment as the Chairman of the Tribunal unless he is a retired judge of a High Court or a person qualified to be a judge of a High Court. I can understand a retired judge of a High Court being made the Chairman. But a person qualified to be a judge of a High Court means even a District Judge who has completed 10 years' service or a lawyer eligible to be appointed as a judge of a High Court. To appoint such persons this clause can be used and appointments can be made. I could understand if for the Chairman of a Tribunal of this type a provision was made for a retired Supreme Court Judge being appointed, but to provide for a person fit to be or qualified to be a judge of a High Court is extending thedefinition too much. So I would request the Minis-ter that it should be restricted in practice to a retired judge of a High Court is extending the definition too much. So I would request the Minis-

ter that it should be restricted in practice to a retired judge of a High Court and not extended to cover the second category mentioned in this clause.

Then, Sir, the Khosla Committee had recommended an independent Tribunal. Cogent reasons are given for this recommendation. I do not want to go into details. "Independent" means independent application of mind to details. I do not understand what is the necessity for having the revisional jurisdiction of the Central Government. I could understand an appeal to the Supreme Court. Then the matter may come under article 136 and the appeal may lie to the Supreme Court or the High Court for adjudication under its writ jurisdiction purposes because the word "Tribunal" is wide enough to give it the status of a quasi-judicial authority. Therefore, I submit that giving power of revision to the Central Government against the Tribunal's authority is not proper. I do not find any provision in any law of this type where a tribunal gives a decision and the Central Government reverses it. That means the Central Government will have the veto power. If the Government wants to provide that it should have the power of revision or review, then it is no use having an independent Tribunal. Either you accept the authority of the independent Tribunal as the final authority, or you may have a second appeal to another independent authority—a High Court or Supreme Court. Or you can have your own machinery where you can provide for review or revision. This combination of both these types of adjudication machinery or decision-giving machinery is not a happy combination and in that respect the sort of provision which is made in this Bill is not a healthy precedent.

When we talk of film industry, I would like to remind the hon. Minister that it is a very important aspect of our life. Cinema is treated as an art and also as an entertainment. Many art films have been produced by Satyajit Ray. In the area from which I come—Maharashtra—many Marathi films are there. There are Bengali films and other regional films which are outstanding. But they have got a very limited market. They certainly require relief from taxes or other concessions which we are giving. But the overall picture of the industry is that it is being managed in such a way that the only interest that they have got is to make money; their inspiration is the profit motive. Many speculators have invested their money in films. The only idea they want to project is to have sex and violence and ultimately, whatever may be the story, they are not interested in the general problem of providing healthy recreation or entertainment but mainly to make money out of it. Therefore, Sir, it is being observed that the biggest freedom today in India is in the film industry—and that is freedom to corrupt and freedom to exploit. I would like to bring before this House the serious situation in the film industry. Sir, in this connection a very interesting picture has been given in the Report of the Working Group on National Film Policy. In this industry, the labour is the worst exploited. Today in our country the film industry is a very big industry. The Estimates Committee has said in its Report of 1973-74 that there were two lakh workers working in this industry and this was based on the information given by the Film Chamber of Commerce before the Committee. Today the figure is about 3½ lakhs. But they have no service conditions, they have no security of job. Their services can be terminated at any time. Even when the film is started and the production comes out, they are not paid. And when the film is over, the employer is not traceable. Workers are thrown out of jobs. The majority of workers are working on the production and distribution side, apart from the cinemas, whose number is 60 per cent. Today in this sector the

[Shri Shridhar Wasudeo Dhabe]
workers are employed either on casual or contract basis only. On page 85 of this Report, under Chapter XVI, the information is given and I also want to quote, along with it, the speech of the then Minister while moving the 1974 Bill before this House:—

"The workers employed on casual and contractual basis naturally do not have the benefits of security of employment, old age pension, social security or compensation against accidents during the period of employment. Speaking in the Rajya Sabha on 27th August, 1973 on the Cinematograph (Second) Amendment Bill, the Minister for Information and Broadcasting had stated 'All those who work in the supporting roles before the camera or behind the camera or who assist the technologists, they are an exceedingly miserable lot. The labour laws seldom apply to them."

" 'The conditions are generally very bad. And the worst of the whole thing is that in India for every 100 films started 70 per cent fall on the way. So, the result is that not only is the money wasted, but those people, who may work for six or seven or eight months, generally remain unpaid because the producer generally vanishes from the scene.' It will, therefore, be seen that the Government is fully aware of the fact that the general working conditions for the cine employees are extremely unsatisfactory. This is further confirmed by the fact that various Associations of cinema employees have been persistently representing to the Government for introducing special labour legislation to regulate the working conditions in the film industry".

So they have tried to evade the legislation which is, at present, labour laws like the Industrial Disputes Act, the Factories Act and other Acts by showing less employment and, therefore, even the All-India Film Employees Confederation has demanded, from time to time, that there should be laws for the cinema workers and the film industry workers. In fact, the Committee had recommended on page 86 of this Report that the Factories Act of 1948, the Payment of Wages Act, the Workmen's Compensation Act, the Industrial Disputes Act, the Employees State Insurance Act, the Employees Provident Fund Act and the other two Acts may be made applicable to the film and cinema workers. So, it is not that it is taken up now only. Even from 1951, from the time of the famous Patil Committee Report, this question has been going on. Therefore, Sir, through you I would suggest to the hon. Minister that it is hightime labour legislation is brought into this field and the recommendation that the film industry should be treated as an industry is accepted and the benefits should be made available to the workers so that in this at least exploitation is stopped and job security and security of wages are given to the employees.

Sir, another important aspect which I would like the hon. Minister to consider is the position of this industry. What is the position of this industry? Today there is dual control over it— that of the Central Government and the State Government. The subject is covered, under the Union List, by Entry 60—sanctioning of cinematograph films for exhibition.

Then, the State List, Entry 33— theatres and dramatic performanes, cinema subject to the provisions of Entry 60 of List I. These are the two Entries under which the industry comes. This media is very important. This can be a media for national integration. This can be a media for raising the standards of culture and other things. Therefore, Sir, the Government should seriously consider bring-

ing the subject under the Union List so that this may be regulated properly on an all-India basis, on the national basis. This is apart from the question of the entertainment tax which the State Governments may lose. For the entertainment tax that they will lose, the State Governments can be given a share for that purpose. But it is not a subject which can be ignored; the negligence will be at a considerable cost.

I will make only a few submissions on the types of the films which are being shown. I would like to give some suggestions to the Minister at this stage when we are going to have in our country the Asian Games next year. It is found that very few sports films are produced by the Corporation. The sports and recreation films will go a long way not only in educating the young sportsmen but also the techniques of sports can be shown on a mass scale, as it has been done in the socialist countries. The second thing I would like to say is that at the time of the Asian Games a festival of good Indian films can be organised by the Ministry. The third thing is about the national integration. It is a matter of pride, I would like to say again, that the industrial workers have maintained the highest sense of communal harmony in many centres like Durgapur and the Bhilai steel plant and many other industrial centres where workers from different States and areas and speaking different languages gather together. There is no problem of communal tension or communal riots taking place. The reason is obvious. The industrial worker does not believe—and cannot afford to believe—in communal tension. This year I have found that on the television very few lectures are given on communal harmony vis-a-vis the industrial workers, and so on. If national integration is to be achieved, I would suggest to the Minister that this national integration aspect should be stressed, showing what the industrial workers could achieve in what may be called the modern temples. That could be highlighted so that the problem of national integration can be solved through this media.

Then I would say in this industry there are many drawbacks, which is quite natural. Today, majority of the films are not for healthy entertainment or recreation since sex and violence are shown. When we are having the laws amended for making rape a cognizable and strict offence, films like Insaf Ka Taraffiu have been exhibited where the women folk are degraded, the Judiciary is degraded. Of course, openly it cannot be proved, but there are very bad scenes in the film. I would like the Minister to see it himself. It is very difficult to understand how such films are allowed by the Censor Board. Therefore, it is high time that in our country exhibition of sex and violence is prohibited and only healthy and entertaining films are made, like Simhasan in Marathi. I think the Minister must give the proper guidelines. I find in the guidelines the words used are 'social and anti-social'. This will not help. You must give positive guidelines to the effect that the younger people are not affected by this sort of exhibition of films.

Lastly, I would like to say one thing which is a problem in our country. The films are exhibited right from the morning. In Amravati, films are started at 6 AM or 7 AM and so the student community instead of studying goes to see films. And these shows are continuing right till 11 PM. There must be some regulation about the timings. They may have the shows in the afternoon but not in the morning hours when the students have to study. Then the exhibition of films should not be there. It has a very large effect in my areas. So I would like to suggest to the Minister that restriction on the hours of exhibition of films should be placed. This should be considered.

[Shri Shridhar Wasudeo Dhabe]

Lastly, Sir, I would like to suggest that important recommendations have been made by the Working Group on National Film Policy. I would like to know from the Minister how many of them are going to be implemented and what decision has been taken in the matter. It is not that every time groups are appointed. It is an excellent report submitted by them. It is time that the Government's policy was clarified and that the Government came out with a statement on what recommendations have been accepted and what the Government's national film policy today is to promote national integration and also to provide healthy recreation for the community.

श्री श्रीकान्त वर्मा (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, भारतीय सिनेमा का इतिहास बहुत दिलचस्प रहा है और यह शायद और देशों के विकास के ढंग से कुछ अलग रहा है। भारतीय सिनेमा का जन्म तो एक कौतूहल के रूप में, एक वैज्ञानिक प्रयोग के रूप में हुआ। लेकिन उसका विकास दूसरी पटरियों पर चला गया। न तो वह पूरी तरह वज्ञानिक प्रयोग बन सका और न सामाजिक परिवर्तन का माध्यम। प्रारम्भिक फिल्में हरिश्चन्द्र जैसी बनीं, जिनका उद्देश्य एक कहानी को चित्र-पटल पर पेश करना और दर्शकों को एक नये माध्यम, एक नये साइंस और एक नये तजुर्बे से परिचित कराना था। उसके बाद शांताराम जसे फिल्म निर्देशक इस क्षेत्र में आये जिन्होंने फिल्मों को सामाजिक परिवर्तन के रूप में स्वीकार किया और उस ढंग से इसका विकास किया। फिल्में राष्ट्रीय संग्राम से, स्वाधीनता आन्दोलन से भी जुड़ा और बहुत सी फिल्में इस बारे में बनी जिनका बहुत स्वागत हुआ, बहुत पसन्द की गइ और अपने जमाने में उनकी बहुत शोहरत हुई। लेकिन आज वह सब एक भूली हुई दास्तान लगती है। कोई 'पड़ोसी' जैसी फिल्में याद नहीं करता, कोई उस जमाने की राष्ट्रीय संग्राम की कहानियों को याद नहीं करता। कहा ऐसा जाता है कि सिर्फ सस्ती और घटिया मनोरंजन करने के लिए ही लोग फिल्में देखते हैं। मैं नहीं जानता कि यह बात कहां तक सच है क्योंकि पूंजीवादी समाज में कुछ चीजों का प्रोजक्शन होता है, कुछ चीजें सिर्फ प्रचार भी होती हैं। उनका वास्तविकता से या यथार्थ से इतना नाता नही होता। यह सम्भव है कि अगर जनता को एक अच्छा विकल्प मिले तो वह इस तरह की घटिया फिल्में जो कि भ्रामक अनुभवों पर आधारित है, न देखें। क्योंकि यह वह जनता है जिसने "पड़ोसी" जैसी फिल्मों को सराहा, यह वही जनता है जो पिछले 60-70 वर्षों तक अच्छी फिल्मों को सराहती रही है, यह वही जनता है जिसने विमल राय की फिल्मों को सराहा, यह वही जनता है जिसने न्यू थियेटर्स की फिल्मों को पसन्द किया। इसलिए हर चीज को जनरेलटी में ढूंढ लेना या जनता को ही गलत मान लेना और समय को दोहराना सेल्फ जस्टिफिकेशन और सेल्फ राइटिस-नेस का दूसरा नाम है जो कि फिल्मी दुनियां में सबसे ज्यादा प्रचलित है। फिल्मी दुनियां के लोगों की आम धारणा यह है कि जनता गलत हो गई है, इसलिए हम गलत हैं वरना हम सही हैं। जनता अपनी जगह गलत है और गलत रहेगी यह मामूली, साधारण प्रोड्यूसरों और निर्माताओं का तर्क नहीं है, यह उस दुनिया की बड़ी-बड़ी हस्तियों का तर्क है। अगर जनता बदल जाय तो फिल्में बदल सक हैं। लेकिन जनता आज भी वही है, सिर्फ फिल्में बदली हैं। इन फिल्मों में युद्ध या इन फिल्मों में द्वन्द्व और कोर्ट से सिनेमा

के साथ आज हो रहा है। उस सिनेमा के पास बहुत बड़ा दर्शक वर्ग नहीं है इस सिनेमा के पास बहुत से थियेटर नहीं है। इस सिनेमा के पास कुछ प्रोत्साहन है जो उसे सरकार से मिलता है लेकिन आज यह द्वन्द्व अच्छी फिल्मों और बुरी फिल्मों के बीच चला है अर्थात् कला और वाणिज्य के बीच संघर्ष जारी है। इस बिल का उद्देश्य जहां तक मैं समझ सका हूं वह यही है कि कला की शर्तों की किस तरह से रक्षा की जाए और किस तरह से वाणिज्य की इन प्रवृत्तियों को रोका जाए जो मनुष्य की अन्तरात्मा रोंदती, उन पर अपनी छाप छोड़ती हुई चलती हैं। जहां तक मैं समझ सका हूं इस एक्ट का उद्देश्य कला को पूरी तरह स्वतंत्रता प्रदान करना यानी कि विकासशील समाज जहां तक सम्भव हो वहां तक और दूसरी और घातक प्रवृत्तियों को रोकना है। इन नाते मैं इस बिल का स्वागत करता हूं। इसके अनेक प्रावधानों को मैंने बहुत गौर से पढ़ा और बहुत ध्यान से देखा। वर्तमान परिस्थि स्थितियों में इससे बेहतर शायद एक्ट न बन सके क्योंकि आखिरकार यह एसा समाज है जिसे हम पूरी तरह निर्बन्ध नहीं कह सकते है और यह समाज कभी निर्बन्ध रहा होगा हजार दो हजार साल पहले लेकिन चार पांच सौ साल पहले से यह बन्धनयुक्त समाज है। इसमें बहुत सी ऐसी प्रवृतियां काम कर रही है जो कि उस की बुनियादी भावनाओं के विरुद्ध है जो उसे गलत रास्ते पर ले जा सकती है और नष्ट कर सकती है और उसकी वह स्वतंत्रता भी नष्ट हो सकती है जो कि उसकी परम्पराओं को जिसे हम पूर्ण स्वतंत्रता कहते है रखे बरकरार हुए है। इसलिए वह शायद कभी फिल्म निर्माता को सम्भव न हो क्योंकि फिल्म निर्माता है कवि नहीं है। कलाकार नहीं है, वैज्ञानिक नहीं है, एक लेखक नहीं है बल्कि वह एक बहुत बड़े अभिव्यक्ति के माध्यम का मालिक है जो कि अनुभवों को बेचता है, तजुर्बे को दूसरों तक पहुचाता है, एक्सपीरीएंस को लाखों-करोड़ों लोगों तक कम्युनिकेट करता है और जिस रूप में कम्युनिकेट करता है इसका तरीका ऐसा भी हो सकता है कि सारे हमारे समाज के स्वरुप में विकार या विकृति उत्पन्न होने लगे। इसलिए सरकार बीच में आती है। इसलिए शायद सरकार को हस्तक्षेप करना पड़ता है वरन् मैं इस पक्ष में हूं कि कला के किसी भी माध्यम में सरकार को या राज्य को हस्तक्षेप करने का अधिकार नहीं है। कई वर्ष पहले फ्रांस में एक फिल्म बनी। उस समय वहां के इनफारमेशन मिनिस्टर आन्द्रे मालरो थे। मालरो ने इस फिल्म को बैन कर दिया। बावजूद इसके कि मालरो स्वयं कला की स्वतंत्रता के आलमबरदार रहे। फ्रांस में उनके विरुद्ध आन्दोलन हुआ और यह कहा गया कि मालरो रिएक्शनरी हो गया है। फिल्म पर से बैन हटा। लेकिन मालरो ने कहा कि मैंने अपने आप का बचाव करने के लिए इस फिल्म पर से प्रतिबन्ध नहीं हटाया है बल्कि इसलिए हटाया है कि जो बात कही जा रही थी वह शायद बहुत हद तक सच थी क्योंकि इस फिल्म से वायोलेंस की प्रवृत्ति नहीं बढ़ती। मैंने दोबारा फिल्म देखी है और जो बात जनता कह रही थी वह सच थी। महोदय, अभी एसी स्थिति है जहां कि स्थितियों पर दोबारा गौर करना पड़ सकता है और गौर करना पड़ता है सरकार को दखल देने से रोकना पड़ता है, लेकिन आम तौर पर किसी भी समाज में जहां पर हथियारों का रोजगार होता है, कला का रोजगार होता है जहां कोई भी चीज व्यापार से अलग या बरी नहीं रह गई है सरकार के हस्तक्षेप करने की अनिवार्यता को स्वीकार करना पड़ेगा। चाहे यह समाज के लिए उचित हो समाज के विकास के लिए कुछ बाधक भी हो सकती है, एक निर्बन्ध समाज के विकास में इससे बाधा

[श्री श्रीकान्त वर्मा]

भी उत्पन्न हो सकती है लेकिन यह मजबूरी है । यह एक विवाद है कि राज्य है इसलिए वह दखल करेगा, किस हद तक दखल करेगा यह विवाद का विषय हो सकता है और प्रस्तुत एक्ट में इसी विवाद को हल करने की कोशिश की गई है। सरकार कम से कम दखल दे, जितना भी कम हो सकता है वह दखल दे । अगर सेंसर बोर्ड से एक गलती हो सकती है या होती है तो उसके समाधान के लिए प्रोडयूसर को अधिकार हो कि ट्रिब्यूनल के पास अपील करे और ट्रिब्यूनल उसका समीकरण करें । अगर वहां भी हल नहीं होता है तो फिर जनमत है और आखरी फैसला और आखरी कोर्ट यह है । लेकिन अगर जनमत और राज्य के बीच द्वन्द्व होता है तो उसके नतीजे सिर्फ सिनेमा तक सीमित नहीं रह जाएँगे उसका कटघरा बहुत बड़ा हो जाएगा । लेकिन यहां एक सीमित मामला है और वह यह है कि कौन सी फिल्म वास्तविक अनुभव पर आधारित है और कौन सी भ्रामक अनुभव पर आधारित है। कौन सी फिल्म कला पर है और कौन सी कामर्स पर है। सिर्फ कामर्स के उद्देश्य से बनायी गयी है तो उसमें क्या हम कला के मानदण्ड लागू कर सकते हैं, पिकासो पर जो मानदण्ड लागू किए जायेंगे, जिओका पर जो मानदण्ड लागू किए जायेंगे, रेनूआं पर जो मानदण्ड लागू किए जायेंगे, इंगमन बर्गमां पर जो मानदण्ड लागू किये जायेंगे, क्या वे ही मानदण्ड, क्या वे ही प्रतिमान बम्बई या मद्रास की घटिया फिल्मों के निर्माताओं पर लागू किए जायेंगे । एक कामर्शियल आर्टिस्ट जो सीन नदी के किनारे बैठकर हुबहू पिकासो की नकल करता है, क्या वही मानदण्ड इस्तेमाल किया जायेगा जो पिकासो पर किया जाता है। असल और नकल का झगड़ा है, वाणिज्य और कला का द्वन्द्व है, इस द्वन्द्व को सुलझाना किसी भी आर्टिस्ट के लिए बहुत कठिन है । कहां कला वाणिज्य होती है, कहां वाणिज्य कला हो जाता है इसका फैसला कर सकना बहुत कठिन है । अच्छे से अच्छे कलाकार, आलोचक भी इसमें विफल होकर रह सकते हैं और रह जाते हैं और यही कारण है कि बहुत सी ऐसी फिल्में जो कि भयानक हैं, सैडिस्टिक है, सैडिज्म से एक कदम आगे हैं वे सेंसर बोर्ड के जरिए पास हो जाती हैं, और कोई ऐसी फिल्म जो अपनी कला की वजह से लाचार है जिसमें सच्चा कलात्मक अनुभव है, बेन हो जाती है । इसका कारण यह नहीं है कि सेंसर बोर्ड में गलती है, इसका मतलब यह है कि मनुष्य की अन्तरात्मा और मन बहुत उलझा हुआ है । कितना ही बड़ा जज हो, न्यायाधीश हो, कला का पारखी हो लेकिन वह कलाकृति की पेचीदगियां समझने में कई बार असमर्थ हो सकता है। कई बार ऐसा हो सकता है कि एक व्यापारी एक कलाकार से ज्यादा चतुर व्यक्ति साबित हो और वह कला का झांसा उत्पन्न कर, कला का धोखा खड़ा कर, कला के धोखे की टट्टी खड़ी कर अपनी फिल्म को लिवा ले जाय जबकि सच्चा कलाकार प्रतिबंधित होकर रह जाय । यह स्थिति है और हमारे समाज में वास्तविक स्थिति यही है । हमारी नयी फिल्में अगर देखा जाय, अगर वहां प्रचलित मानदण्ड लागू किये जाये, अगर बम्बई के निर्माताओं के तर्कों को स्वीकार कर लिया जाये तो हमारी सारी नई फिल्में चाहे श्याम बेनेगल की हों, चाहे गिरीश कर्नाड की हों, चाहे कुमार साहनी की हों चाहे मणि कौल की हों, या सत्यजित रे की हों, वे समाजविरोधी हैं । अगर बम्बई के तर्कों को स्वीकार कर लिया जाय, क्यों समाज विरोधी

हैं ? क्योंकि वे गरीबी को दिखाती हैं क्योंकि उनकी कहानी में नग्नता एक इन्टेग्रल पार्ट है Nudity has become and integral part of their history. How are you going to destroy that integral part? You cannot destroy that integral part. If you attempt to do so, you destroy the art.

इस स्थिति में आप कैसे उसको बदल सकते हैं और नष्ट कर सकते हैं। नहीं नष्ट कर सकते हैं। दूसरी ओर बम्बई की फिल्मों के एक सीन या 10 सीनों को आप बदल दें, काट दें, रद्द कर दें, जला दें, बरबाद कर दें, कोई फर्क नहीं पड़ने वाला है, कहानी वैसी की वैसी रहेगी। कहानी में न कोई फर्क पड़ने वाला है न किसी और चीज में फर्क पड़ने वाला है क्योंकि एक सीन दूसरे को दोहरा सकता है, तीसरा सीन पहले वाले की पुष्टि करता है, कोई चीज इन्टेग्रल नहीं है। There is nothing integral in the Bombay films. Everything is superimposed.

और बहुत बार ऐसा होता है कि फिल्म बदलते बदलते कहानी बदल जाती है, फिल्में बनते बनते सीन बदल जाते हैं, न जाने कितनी बार एक फिल्म बनती है एक ही फिल्म के बनने के दौरान। इसलिए कला की शर्तों को बम्बई और मद्रास और, मैं नाम ले रहा हूं जगहों को, इसको समझाने के लिए कि इनके तर्कों को अच्छी फिल्मों के तर्कों को इस्तेमाल नहीं किया जा सकता है। दोनों के लिए दो तरीके अपनाने पड़ेंगे और मुझे खुशी है कि श्री वसन्त साठे साहब का यह बिल, यह एक्ट इन दोनों में फर्क करता है और कला को और वाणिज्य को अलग रखने की कोशिश करता है। इसीलिए चार कैटेगरीज बनायी गयी हैं और ये चारों श्रेणियां चार किस्म के दर्शकों की जरूरतों को प्रभावित करती हैं और मेरे ख्याल से इससे काफी लाभ होगा समाज को और कम से कम दर्शकों का एक वर्ग अगर दूसरे वर्ग की सिनेमा में नहीं जाना चाहता है तो उसे आजादी होगी कि वह न जाये और दूसरे को आजादी होगी कि वह तीसरे में न जाय।

इसी तरह मैं ट्रिब्यूनल का स्वागत करता हूं क्योंकि अब तक प्रोड्यूसर्स को चाहे वे वाणिज्य वाली फिल्मों के हों या कला वाली के, उनको यह शिकायत रही है कि उनकी आवाज सुनाई नहीं पड़ती है। मैं नहीं जानता कि कहां तक यह सच है। आवाजें तो उनकी बहुत दूर-दूर तक सुनाई पड़ती हैं, लेकिन फिर भी उनकी शिकायत रही है। सरकार का कर्तव्य है कि वह उनकी शिकायतों को दूर करे और यह उन्हें महसूस कराए कि उनको उतनी ही आजादी है अपील की, जितनी कि आम नागरिकों को होती है और इसलिए हाई कोर्ट जज का प्रावधान है और उसके चार सदस्यों का प्रावधान ठीक है।

सिर्फ मैं उसमें इतना और जोड़ना चाहूंगा कि यह चार सदस्य अनुभवी होने चाहिएं और इनका संबंध कला से होना चाहिए क्योंकि आम तौर पर सैंसर बोर्ड या अपील ट्रिब्यूनल के सदस्य—यह तो मैं नहीं कहूंगा कि योग्य नहीं होते, लेकिन अक्सर उनको पैट्रनेज देने के लिए सदस्य बना दिया जाता है और मैं समझता हूं कि फिल्म जैसे माध्यम में पैट्रनेज को कोई स्थान नहीं होना चाहिए। अगर अब तक दिया भी जाता रहा है, तो नहीं दिया जाना चाहिए।

साथ ही मैं यह भी मंत्री महोदय को सुझाव देना चाहता हूं और उनसे अपील करता हूं कि वे "क्यू" फिल्मस की पद्धति को भी स्वीकार कर लें क्योंकि

[श्री कान्त वर्मा]

कई निर्माता यह चाहते हैं और खास तौर से नई फिल्मों के निर्माता कि उनकी फिल्मों को "क्यू" सार्टिफिकेट दिया जाए।

तो यह कुछ सुझाव मैंने दिये, इसके साथ मैं यह भी कह देना चाहता हूं कि जो उन्होंने गाइडलाइंस बनाई हैं, उनको भी मैंने पढ़ा है---सारी गाइडलाइंस को सब बहुत अच्छी हैं, वैसे तो सब अस्पष्ट हैं, जैसे कानून में सब कुछ अस्पष्ट होता है। वायलैंस क्या है, कहां वह वायलैंस बन जाती है उसको भी फिक्स कर सकना बहुत कठिन है, लेकिन फिर भी व्यक्तियों पर छोड़ा जा सकता है कि किस संदर्भ में यह वायलैंस है और किस संदर्भ में नहीं है। तो गाइडलाइंस भी ठीक हैं लेकिन इसमें कुछ और जोड़ा जाना चाहिए था। मसलन, स्त्रियों की स्थिति को जिस हिकारत से देखा जाता है भारत के समाज में, उसमें कुछ परिवर्तन आना चाहिए। भारतीय स्त्री आज भी दुर्गा और देवदासी के बीच झूल रही है। एक ओर वह दुर्गा है, दूसरी ओर वह देवदासी है, लेकिन वह नार्मल वोमन नहीं है। अब तक मैंने बहुत कम फिक्शन ऐसे पढ़े है हिन्दुस्तानी उपन्यास--तमाम उपन्यासों और कहानियों में---बहुत कम ऐसे पढ़े हैं जिसमें स्त्री नार्मल हो। या वह दुर्गा है, या देवदासी है फिल्मों में इससे भी रद्द दर्जा, इससे भी गरीब स्थिति है। वहां वह सिर्फ दासी है, दुर्गा भी नहीं है। बीच बीच में उसे कुछ स्टेटस दे दिया जाता है, यह बताने के लिए कि हम एक पढ़े लिखे वर्ग के बीच में रह रहे है। लेकिन वास्तव में आम स्त्री की स्थिति भारतीय समाज में दुर्गा और देवदासी के बीच में झूल रही है और फिल्मों में सिर्फ देवदासी के नजदीक है।

इस स्थिति का परिवर्तन करने के लिए गाइडलाइस में भी कुछ किया जाना चाहिए था कि वह दासी न मानी जाए बल्कि वह एक सामान्य वोमन है जो अपराध भी करती है, झगड़ा भी करती है, द्वन्द भी करती है, जिसमें देवत्व नहीं है, मनुष्यत्व भी है। इस तरह की स्त्री की कल्पना के विकास के लिए कुछ गाइडलाइस इसमें जोड़ी जानी चाहिए और दूसरी जो अध-विश्वास वाली फिल्में हैं, इन पर भी उतनी ही सख्ती से कार्यवाही की जानी चाहिए जितनी की हिंसा वाली फिल्मों से क्योंकि हम एक वैज्ञानिक समाज में रह रहे हैं (समय की घन्टी)

यह जवाहर लाल नेहरू और इन्दिरा गांधी का समाज है जिन्होंने कि उस विज्ञान और टेक्नालाजी के उत्थान और विकास के लिए हर तरह का सहयोग और हर तरह का प्रोत्साहन दिया। इस समाज में सुपरस्टिशन के लिए कोई स्थान नहीं होना चाहिए, लेकिन हमारा समाज सब से ज्यादा अगर किसी चीज से पीड़ित है, तो अन्धविश्वास से। इस अन्ध-विश्वास को दूर करने के लिए फिल्म एक बहुत बड़ा माध्यम हो सकता है। हो या न हो, कम से कम अन्ध-विश्वास को बढ़ाने वाली फिल्मों को मान्यता नहीं मिलनी चाहिए।

सैंसर बोर्ड का हथौड़ा अगर सब से पहले किसी के सिर पर गिरना चाहिए तो उस व्यक्ति के सिर पर जो कि अन्ध-विश्वास को समाज के बीच में लाकर बेचता है। इसके साथ-साथ उपसभाध्यक्ष जी, जैसे कि मैंने अपने द्वारा पेश अमैंडमैंट में कहा है कि यह सैंसर बोर्ड शब्द की जगह नैशनल बोर्ड आफ सार्टिफिकेट्स रखा जाए उसकी वजह यह है कि सैंसर बोर्ड अपने आप में निषेधा-

त्मक है कला का । यह सही है, बहुत थोड़ी सी कला रह गई है भारतीय सिनेमा में । लेकिन फिर भी वह कला है। हम उसकी कल्पना कला के रूप में करते हैं, फिल्म निर्माता उसको जिस रूप में भी करता हो । तो कला का सेंसर नहीं हो सकता है, निषेध नहीं हो सकता है । निषेध अपने आप में गंदा शब्द है और आजकल डिक्शनरियों में कम पाया जाता है, केवल उन समाजों में पाया जाता है जहां अभिव्यक्ति पर अंकुश है । लेकिन हमारा समाज पूर्णतया लोकतांत्रिक है । इस समाज में फिल्म के सेंसर के लिए कोई स्थान नहीं रहना चाहिए क्योंकि सेंसर के साथ कला का विकास नहीं हो सकता . . . (**समय की घण्टी**) . . . अगर चंदोल राजाओं ने सेंसर को लगाया होता तो खजुराहो का विकास नहीं होता, अगर उड़ीसा के राजाओं ने सेंसर लगाया होता या निषेध लगाया होता तो कोणार्क नहीं होता । अगर चोल राजाओं ने निषेध लगाया होता तो चोल ब्रान्जेज नहीं होते, किसी तरह की कला का विकास नहीं होता । अगर भोज ने सेंसर लगाया होता तो कालिदास एक भी पंक्ति नहीं लिख सकता था । इसलिए हमारे परम्परा के अनुसार जो निषेध वर्ड है उसका हटा देना चाहिए । अगर किसी चीज को सेंसर किया जाना चाहिए, तो खुद जैसा वसंत साठे जी कहते रहे हैं, सेंसर शब्द का सेंसर किया जाना चाहिए और किसी चीज का नहीं। और इसके साथ ही, सेंसर शब्द से ब्रिटिश गुलामी की बदबू आती है क्योंकि सेंसर शब्द का इस्तेमाल ब्रिटिश जमाने में हुआ था भारतीयों के दमन के लिए। लेकिन भारतीयों का कर्त्तव्य यह नहीं है कि अपने लोगों का दमन करें । आज हम लोग कितने ही भ्रमित हों, भटके हुए हों, आज हमारी कला कितनी ही गिरी हुई हो लेकिन उसको सेंसर करने का, उस पर निषेध लगाने का, रोक लगाने का, हमें कोई अधिकार नहीं क्योंकि मनुष्य की अन्तरात्मा को रौंदने का हमें किसी तरह का अधिकार नहीं। धन्यवाद ।

श्री शिव चन्द्र झा : उपसभाध्यक्ष जी, केवल मैं इस विधेयक पर आऊं, इसके क्लाज़ वाई क्लाज़ वर्डिंग पर, मैं भूमिका के रूप में कुछ शब्द कह देना चाहता हू । वर्मा जी गाइडलाइंस की बात कर रहे थे तो मैं सोच रहा था कि सिनेमा को लेकर हमारे समाज में गाइडलाइंस रखे हुए है । पंडित जवाहर लाल नेहरू के सामने, आप को याद होगा यही समस्या आयी थी कि सिनेमा हो तो कैसा हो ? जो चीजें अभी हैं जिन को लेकर हम चिंतित है, पंडित जी भी सामने और उन्होंने साफ शब्दों में कहा कि सिनेमा मनोरंजन का साधन है जहां मन बहलाने के लिए जाते हैं। यही नहीं कि हम गंभीर आत्यात्मवादी बनने जा रहे हैं, साथ ही साथ वह शिक्षा का माध्यम है । दोनों का समन्वय रखना होगा । यही नहीं कि हम वहां योग के द्वारा ध्यान-मग्न होकर गूढ़ विषय पर सोचने लगें बल्कि यह भी नहीं कि हम इतना बहक जाएं कि हमारे तले जमीन खिसक जाए । बीच में शिक्षा हो, मनोरंजन हो । ये गाइडलाइंस पंडित जी ने दिए । लेकिन दुर्भाग्य की बात है उस गाइडलाइन के हिसाब से काम नहीं होता है ।

उपसभाध्यक्ष महोदय, मैं एक बहुत बड़ा सिनेमाबाज था । जब मैं पढ़ता था बर्कले में, सैटरडे की शाम कोई मार्केट नहीं खुलती थी, केलीफोर्निया में लाइब्रेरी बंद हो जाती थी, और बच्चे लाइब्रेरी में पढ़ते हैं, मैं पढ़ता नहीं

[श्री शिव चन्द्र झा]

था, तो शाम का क्या किया जाए। तो प्लांड तरीके से मैं हर सेटरडे को शाम के वक्त सिनेमा जाया करता था और सिस्टेमेटिक अध्ययन कहूं क्या कहूं, आप किसी वक्त टेस्ट ले सकते हैं कि मैंने सिनेमा एक-एक करके खोज कर देखे। इतना ही नहीं, आखिर मैं बेवरले हिल चला गया। इतना मानना पड़ेगा, यह शिक्षा का बहुत बड़ा साधन है यदि इस का ठीक से इस्तेमाल किया जाए। उपसभाध्यक्ष महोदय "द रोबे" पिक्चर है जिसमें जेजज को फांसी होती दिखाई जाती है। बड़ी ही लाजवाब पिक्चर है। अभी भी मेरे सामने दृश्य आने लगते हैं जीसस को उठा कर क्रास में ले जाया जा रहा है और चाभी लिए हुए हैं—उनका क्रूसिफिकेशन होता है। बहुत शानदार पिक्चर है। इस से आगे जाएं, एक-एक करके मैं कहना चाहता हूं। पिछले जमाने की पिक्चर है— रिचर्ड द लायन हार्टेड। रिचार्ड की फौज चलती है तो मालम होता है कि जैसे जिंदा दृश्य सामने आ जाता है। मार्टिन लूथर बहस करने के लिए चलता

4 P.M. है, उसकी पिक्चर देखी; अभी भी मेरे सामने उसका दृश्य है। 'यंग बेस' एलिजाबेथ फर्स्ट, स्पेनिश आर्मेडा और इंगलैंड का बेडा दोनों का जमघट समुद्र में होता है, एकदम जीती जागती तस्वीर सामने आती है। 'प्लाइमथ एडवेंचर' जब पिलग्रिम्स गये थे। 'डिजायरे' नेपोलियन बोनापार्ट के बारे में है, जो हम टालसटाय के 'वार एंड पीस' में पढ़ते हैं। पिक्चर देख कर सारा दृश्य सामने आ जायेगा। फिर 'डेजर्ट फाक्स' फील्ड मार्शल रोमले का पिक्चर है। लेटेस्ट है 'दि लागेस्ट डे' नार्मन्डी बीच पर जब सेकिंड फ्रंट खोला जाता है। एक-एक सेकिन्ड टूटता नहीं है, साढ़े चार घंटे की पिक्चर है। इसके बाद अमरीका की 'गोन विद द विन्ड' है। फिर 'वर्जीनियां सिटी' है जिस के बारे में हेरल्ड लास्की ने लिखा। फिर उनके राष्ट्रपति के बारे में पिक्चर है प्रेसिडेंटस लेडी' एन्ड्रू जेक्सन के बारे में है। उस के भी आगे एक के बाद एक नेचुरल पिक्चर्स हैं।

शिक्षा और इतिहास की जानकारी देने वाली पिक्चरें हमारे यहां भी हैं। हम नहीं कहते कि हमारे यहां नहीं है। 'सिकन्दर' में कला-सम्राट पृथवी राज कपूर थे, जो अब नहीं हैं। सिकन्दर की पिक्चर से सारा इतिहास सामने आ जाता है। कृष्ण-अर्जुन युद्ध, महारथी कर्ण, पृथ्वीराज-संयोगिता, फिर डा० कोटनीस की अमर कहानी वी० शान्ताराम की— बहुत अच्छी ऐतिहासिक पिक्चरें थीं। पंडित जी ने जब गाइलाइंस दी तब 'सुजाता' पिक्चर उनके सामने थी। 'सुजाता' को प्राइज भी मिला था। 'सुजाता' पिक्चर में शिक्षा भी है, मनोरंजन भी है, सोशल प्रोग्रेस भी है। इस तरह की पिक्चर होनी चाहिए। तो हमारे यहां भी ऐसी पिक्चरें हैं, लेकिन लोग कुछ बहक रहे हैं। बहक यह रहे हैं कि सिनेमा मोटे तौर पर रिफ्लेक्ट करता है—इंगलैंड और अमरीका में भी ऐसा ही है—हमारी बनावट को। अमरीका के सिनेमा की मैंने तारीफ की है। वह प्राफिट मेकिंग है, पूंजीवादी मुल्क में मेंशेनलिज्म और सेक्स पर जोर देने की बात आती है।

उस से लोग बहक जाते हैं। अमरीका में एक पिक्चर आयी थी 'आउटलाड विमेन'। जेन रफेल उस में थीं। वह सेंसर्ड हो गयी थी। मैंने उसको देखा जब सेंसर्ड पोशन्स रिलीज कर दिये गये। वहां पर भी ये सब बातें होती हैं इतनी फ्रीडम के बाद। हमारे यहां भी यह प्रवृत्ति चल रही है।

इस पर रोक होनी चाहिए । इन्होंने कहा कि 'इन्साफ का तराजू' । मैं सिनेमा देखता था, अब देखता नहीं हूं । लेकिन यह बात सही है कि इन की कृपा से विज्ञान भवन कभी-कभी गया हूं । जब सेशन चलता है तो खूब अच्छी अच्छी फिल्में दिखाइये । कभी-कभी हिन्दी की फिल्म विज्ञान भवन में चलती है । 'इन्साफ का तराज' देखने चला गया । आप की चिट्ठी थी, ठीक से पढ़ी नहीं, वहां पर लोगों ने कहा कि यह है, वह है । मैं न्यूज़ रील देख कर चला आया ।

[उपसभाध्यक्ष (श्री दिनेश गोस्वामी) पीठासीन हुये]

यों इन्साफ होता है, मुजरिम पकड़ा जाता है । लेकिन जुर्म करने का जो दृश्य दिखाया जाता है वह नौजवानों का मस्तिष्क कन्डीशन करता है । पकड़ने की बात बाद में होती है, इन्साफ होता है बाद में, लेकिन जो दृश्य रखा जाता है, अपराध का दृश्य उससे नौजवानों का मस्तिष्क कन्डीशन होता है। आपकी परीक्षा इसमें होती है कि हम वास्तविकता भी रखें लेकिन बहकने दें। लेकिन आप कहते हैं कि हम रियलिटी को प्रेजेंट कर रहे है । लेकिन जैसे रियलिटी को आप दिखाते हैं उससे नौजवानों का मस्तिष्क कन्डीशन हो जाता है । इसी लिए समाज में इतना वायलेंस है । अमेरिका मे और भी अधिक होता है । वेस्टर्न फिल्म्स भी मैने देखी हैं। ग्रेट मंसूरी रेड है डाल्टेन ब्रदर्स का । इसी तरह से विली ब्रांड के पिक्चर्स है और इसी तरह से वेस्टर्न पिक्चर्स एक से एक है । वेस्टवर्ड एक्सपेंशन के जमाने में जो बने, बन्दूकबाजी को लेकर जो बड़े । तो हमको एक समन्वय रखना होगा । हमारे समाज में समस्या यह है कि वर्मा जी ने तो कहा कि हम विज्ञान की ओर जा रहे है, लेकिन एक वैज्ञानिक दृष्टिकोण से हमारा समाज नहीं बढ़ रहा है । लेकिन हमको बढ़ना चाहिये । हमारा दर्शन वैज्ञानिक होना चाहिये । हमारे सामने समाज के आदर्श हैं सीता और द्रोपदी। हमारे समाज में दोनों का समन्वय होना चाहिये । सीता भी हमारी है और द्रोपदी भी हमारी है । तो हमारे समाज में नारी का रूप कैसा हो इसके लिए हमको एक रास्ता निकालना है । हमारे समाज में इन दोनों का समन्वय होना चाहिए। सीता की एक निष्ठा भी उनमें रहे और द्रोपदी की स्वच्छन्दता भी उनमें रहे । दोनों को मिलाकर समाज के लिए एक वैज्ञानिक दर्शन हमको बनाना है । न हमारे को पूरी तरह से स्वच्छन्दता की जरूरत है और न पूरी एक निष्ठा की । हम दोनों के बीच में रहना चाहते हैं और फिर हमारा रूप कैसा हो इसके लिए ही एक इम्तहान की जरूरत हो जाती है । तो सिनेमा जैसा कि मैंने कहा कि शिक्षा का एक बहुत बड़ा साधन है और इसका मस्तिक पर बहुत असर होता है । मैंने कहा कि हिन्दुस्तान मे बहुत विकास हुआ, लेकिन आज तक सिनेरेमा नहीं बन पाया है । सिनेरेमा को मैंने सनफ्रांसिसको में देखा, लेकिन भारत में वह अभी तक नहीं बन पाया है । क्या यहां उसके लिए ताकत नहीं है या उसके लिए पैसा नहीं है । यहां सब कुछ है लेकिन सिनेरेमा वाले सिनेमा को अभी तक यहां नहीं बना पाये। तो हमें अपने यहां के लिए वही गाइडलाइन रखनी चाहिये कि जो पं० नेहरू ने हमको बतायी थी कि हमारे सिनेमा में शिक्षा भी होनी चाहिये और उसमे हमारा मनोरंजन भी होना चाहिये । और वह शिक्षा वैज्ञानिक दृष्टिकोण से हो इसका मतलब है कि जो रियालटी हो समाज में खासकर सेक्स के मामले में उसको सिनेमा में रहना चाहिये और सीता और द्रोपदी का सिंथेसिस उसमें होना चाहिये । इसलिए हमको इसके बीच का रास्ता निकालना है और इसके लिए सोचना होगा और विश्लेषण करना होगा ।

[श्री शिवचन्द्र झा]

अब मैं इस बिल पर आता हूं। यहां जो बोर्ड बनता है 25 आदमियों का और उसके बाद 9 आदमियों का नाट लेस दैन 12 ऐंड नाट मोर दैन 25 तो हाल ही में गुजरात में जो आन्दोलन चला उसमें रिजर्वेशन के लिए दोनों तरफ से बातें रखी गयी। यह जो नाट मोर दैन 25 की बात है उसमें उस आन्दोलन वाली बात होगी या नहीं। पहले तो 9 से 12 और 25 को आप बनायेंगे। उसमें कैसे लोग होंगे और इसमें ही आप का टेस्ट हो जाता है। इंतहान हो जाता है। सिनेमा के बाद की बात होती है कि आप उसमें कैसे लोग बहाल करते हैं। क्या उसमें रिजर्वेशन होगा कास्ट के लिए, ट्राइब्स के लिए और महिलाओं के लिए? क्या उसमे उनके लिए सीटें रिजर्व होंगी? क्या उनको प्राथमिकता दी जाएगी? इसमें ही आप का टेस्ट होगा? आप जिस बोर्ड का गठन कर रहे हैं उसमें उनके लिए कोई सुरक्षा होगी या नहीं। आपने कहा कि हर इलाके को रिप्रेजेंटेशन मिलेगा तो 25 सदस्यों में क्या आप हर राज्य का एक आदमी लेंगे? आपने इसकी कोई सफाई नहीं की। 25 आदमी उसम उनके होंगे या दूसरे शब्दों; कहा जाय तो बंधुआ मजदूर होंगे, किसी न किसी रूप में बांडेड लेबरर, या कैसे आदमी होंगे इसके लिए सफाई की जरूरत है।

अब दूसरी बात है कि आप दो की जगह चार कैटेगरी बनाने जा रहे है। पहले यू और ए की कैटेगरी थी, अन रिस्ट्रिक्टेड और एडाल्ट्स के लिए, अब आप यू ए ला रहे है। अनरिस्ट्रिक्टेड और एडल्ट्स के लिए है विद दि कंसेंट आफ दि गार्डिएन्स, उनकी सम्मति से वे जा सकते है और एक है स्पेशलाइज प्रोफेशनल्स के लिए। मुझको इसमें कोई आपत्ति नहीं है यदि आप अपने सामने मुख्य रूप से वह गाइड लाइन रखें कि जो पं० नेहरू ने दे रखी है। जो हमारा वैज्ञानिक दर्शन है समाज को बनाने का, उस संदर्भ में यदि आप दो की जगह चार कैटेगरी बना देते है तो मुझे उसमें उतना कोई एतराज नहीं है। लेकिन मुझे शक है कि इसम कोई डिमार्केशन लाइन नहीं रहेगी। सब मिक्स्ड अप हो जायेगा। जो एडल्ट्स हैं उसमें माइनर लोग जायेंगे। सबसे बड़ी बीमारी जो है वह वायलेंस और सेक्स की है। इसका उन चारों पर प्रभाव पड़ेगा। आप रोक नहीं पायेंगे। एक हजार से 20 हजार, या पांच हजार प्रति दिन सजा देने की बात है यह सब ठीक है। लेकिन मै यह फिर दोहराना चाहता हूं, हैमर मार कर कहना चाहता हूं कि सिनेमा उद्योग प्राइवेट हैंड्स में है, मुनाफाखोरों के हाथ में है। सवाल पूछने पर बात आती है कि वहां पैसे का खेल है। करोडों रुपए का हिसाब होता है। यदि आपका मकसद समाजवाद का है, बराबरी के समाज का है, यदि समाजवाद आपका लक्ष्य है तो क्या समाजवाद यह नहीं कहता कि इस उद्योग को भी आप अपने हाथ में ले लें यानि नेशनलाइजेशन करें। मैं जानता हूं कि सबके सब खड़े हो जायेंगे और कहेंगे कि नेशनलाइज करने से कैसे होगा। एक जमाना था जब पोस्ट आफिस को अपने हाथ में चलाना सरकार के लिए मुश्किल समझा जाता था। पोस्ट आफिस भी पहले प्राइवेट हैंड्स में था। ऐसे लोग भी थे जो कहते थे कि आर्मी को प्राइवेट हैंड में दे दो। मैं कहता हूं कि वह जमाना चला गया। समय बदल गया है। सवाल है मुनाफाखोर का, उद्योग के टैक्स इवेजन का, काले धन का। कलाकार बहुत अच्छे है। मैं यह नहीं कहता कि कलाकार अच्छे नहीं है।

मैं फिर दोहराना चाहता हूं मैं पृथ्वी राज कपूर को सलामी देता हूं। मैं यह भी कहता हूं कि उनका लड़का तो उनका 10वां हिस्सा भी नहीं है। जो चीज पृथ्वी राज कपूर में थी वह उसके बेटे में नहीं है। मैं उनको सलामी देता हूं। वह बहुत शानदार थे। वह अच्छे विचार रखते थे। मैं उनसे माटुंगा में मिला था। दूसरे लोग भी है जो अच्छे हैं। बहुत दूरदर्शिता और इमेजिनेशन से बात को रखते हैं। मीना कुमारी गुजर गई। वह बहुत अच्छा सोचती थीं। लेकिन आज हम देखते है कि वैभव और विलासिता का समाज बनाने का धंधा चल रहा है। मैं पूछना चाहता हूं कि आप उसपर कब्जा करेंगे या नहीं। क्या आप इसको नेशनलाइज करेंगे? मै निजी तौर पर कहूंगा कि आप इसकी नेशनलाइज करें। कला के क्षेत्र से काम होते हैं। इसी से चरित्र बिड़गता है और इसी से बनता है। देयर आर द क्राइम्स विच ट्राई अवर सोल्स। यह ही मौका है आपके इम्तहान का मंत्री के रूप में। इसी से पता चलेगा कि कौन सा रास्ता आप निकालते है जिससे यह मुनाफाखोरी की बात न हो और साथ ही साथ उसमें एक छूट भी रहे कला के लिए। तीसरी बात गाइडलाइन्स के बारे में है। गाइड लाइन की बात पंडित जी ने कही थी कि सीता और द्रोपदी का समन्वय हो। यह शिक्षा और विकास के लिए बहुत बड़ा साधन है इसको आप डिसकाउन्ट न करें। जितनी आपकी योजनायें है, जितने आपके थीम्स हैं सबका शानदार असर नौजवानों पर होगा यदि ठीक से सिनेमा बनाकर आप दिखाएं। इसके बाद सावरन्टी और इंटेग्रेटी का सवाल आता है और हमारे देश में पिक्चर्स किस प्रकार की बनती हैं उनका सवाल आता है। जहां तक मुझे याद है, रानी रूपमती बहुत सुन्दर पिक्चर थी। काश्मीर पर जब हमला होता है। तो वह बहुत सुन्दर ढंग से दिखाया गया है। उन दृश्य को देखने से आदमी का खून खौल जाता है। ऐसी पिक्चरें आएं तो बहुत अच्छा है। लेकिन सवाल यह है कि आजकल किस प्रकार की पिक्चरें आ रही हैं? इमरजेन्सी के दिनों में मैं डालटनगंज की जेल में था और 18 महीनों तक उसमें रहा।

श्री प्रकाश महरोत्रा : (उत्तर प्रदेश) : इसका मतलब तो यह है कि आप जेल में भी पिक्चरें देखा करते थे।

श्री शिव चन्द्र झा : हमको फोर्स करके पिक्चरें दिखाई जाती थी। शाम को कहते थे कि आपको पिक्चर देखनी पड़ेगी। उन पिक्चरों मे क्या दिखाते थे यह भी सुन लीजिए। दिखाते यह थे कि पिक्चर में चारों तरफ हरियाली होती थी, नारियल की हरियाली होती थी और वहां से आ रही होती थी प्राइम मिनिस्टर। यह कलर्ड पिक्चर होती थी। वे अपने बेटों के साथ खेल रही होती थी और बगीचे मे घूम रही होती थी और फिर हंसी होती थी। यह भी दिखाया जाता था कि वे क्या-क्या खाती हैं और कैसे चलती हैं। 15 मिनट तक जबर्दस्ती हम लोगों को यह दिखाया जाता है। हम यह सब देखना नहीं चाहते थे। मैं चाहता हूं कि भविष्य में आप भूलकर भी ऐसा मत करिए। मैं पूछना चाहता हूं कि क्या पंडित जवाहर लाल नेहरू की कोई इस प्रकार की पिक्चर है? नहीं है। इसलिए मैं मंत्री जी से कहना चाहता हूं कि ऐसा कभी मत करिए। Do not stoop to these things. Stoop to the ideals of Pandit Jawaharlal Nehru. Get rid of this profiteering system in the Cinema industry and see whether you can nationalise it or not and see whether it would be profitable or not.

[श्री शिव चन्द्र झा]

इन शब्दों के साथ मैं यह कहना चाहूंगा कि आप इस बिल को पास तो कर देंगे। चूंकि आप जल्दी से खत्म करने की बात कह रहे है, इसलिए मैं खत्म कर रहा हूं। इस बारे में मेरा एक संशोधन है कि इसको एक सेलेक्ट कमेटी को दिया जायें। अगर आप इसको सेलेक्ट कमेटी के पास भेजेंगे तो थोड़ा समय भी मिल जायगा और इस बिल पर अच्छी तरह से विचार हो सकेगा। अगला सेशन जुलाई में होगा और जैसा की देहाती भाषा में कहते हैं कि वाय दिन बहुत दूर नहीं, जुलाई का महीना भी बहुत दूर नही है। सेलेक्ट कमेटी इस बिल को अच्छी प्रकार से देख लेगी। मै कोई बहुत अधिक सिनेमा नहीं देखता हूं, लेकिन जो कुछ देखता हूं उनके बारे में कह सकता हूं कि सभी पिक्चरें बुरी नहीं होती है, कुछ पिक्चरें अच्छी भी होती हैं। इसलिए मेरा सुझाव है कि आप इस बिल को सेलेक्ट कमेटी के सुपुर्द कर दें। इन शब्दों के साथ मैं अपना भाषण खत्म करता हूं।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Jha, this aspect of your talent, the total grasp of the cinema, was not known to the House as yet. Mr. Ram Lakhan Prasad Gupta, not here. Yes, Mr. Nigam.

श्री बसन्त साठे : ये तो छिपे हुये रुस्तम है।

श्री शिवचन्द्र झा : आपको कैसे इन बातों का पता चलेगा ? हम जो बातें यहां पर उठाना चाहते हैं उनको उठाने का मौका ही नहीं मिलता। आज ही मैंने फ्लेश के बारे में स्पेशल मेनशन दिया, मेरा रिजेक्ट हो गया, लेकिन दूसरी का मंजूर हो गया। जो कुछ देश में होता है, अगर उसके बारे में हमको कहने का मौका नहीं मिलेगा तो कैसे पता लगेगा ?

श्री लाडली मोहन निगम (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, इस विषय पर चर्चा चलाना दुधारू तलवार पर चलने के बराबर है। ऐसा भी कहा जा सकता है कि इसका पूर्ण राष्ट्रीयकरण किया जाय और यह भी कहा जा सकता है कि इसकी स्वतन्त्रता को खंडित न किया जाय। सवाल यह है कि अगर हम यह मान कर चलते हैं कि सिनेमा अभिव्यक्ति का माध्यम है तो यह कहा जा सकता है कि अभिव्यक्ति को जितनी पूर्ण स्वतन्त्रता होनी चाहिये वह जरूरी दी जानी चाहिये। सरकार का यह फर्ज जरूर है कि वह यह देखे कि वह किस आदर्श का समाज बनाना चाहती है और समाज से उसकी क्या क्या अपेक्षायें हैं। उन दोनों को मद्देनजर रखते हुये कुछ न कुछ ऐसी पहल हमको करनी चाहिये जिससे सिनेमा उद्योग जो है उसके ऊपर परिवर्तन ला सकें। एक बात जरूर है कि अगर कोई उद्योग, कोई अभिव्यक्ति, हमारी जिससे मेल नहीं खाती है, जो कि हमारे वातावरण और परिस्थितियों के बिल्कुल विपरीत जाती है तो हम उसको अभिव्यक्ति नहीं कहेंगे। बल्कि वह विकृति पैदा करने का काम होता है। इसलिए, मेरी जुबान में आज इतनी ताकत नहीं है कि मैं कह दूं कि सिनेमा उद्योग को सरकार पूर्णतया अपने हाथ में ले ले लेकिन कुछ सीमाएं हम लोग अपनी बनाते हैं। बहुत ज्यादा बहस को लम्बा न ले जाकर मैं दो-तीन चीजें आपके सामने सुझाव के रूप में रखना चाहता हूं।

इस में क्षेत्रीय बोर्ड बनाने की बात है और वे इसलिए बनाने हैं ताकि अलग-अलग जगहों से लोगों को एक ही जगह पर न आना पड़े। यह ठीक है, बनाइये।

लेकिन क्षेत्रीय बोर्ड जो आप बनाते हैं तो क्या ऐसा नहीं हो सकता है कि क्षेत्रीय बोर्ड जो बनें वे केन्द्रीय बोर्ड के तहत से निकले हुये बनें ताकि उनमें एकरूपता आ सके । क्योंकि अगर एक विचार, समदृष्टि उनमें हम चाहते हैं तो एक दृष्टि सब जगह बन सके, विभिन्न इलाको के होने के बाद भी देश एक हो और एक जगह से दूसरी जगह उनका आदान-प्रदान हो सके और तभी देश बनेगा—तो उसके लिए मैं छोटा सा सुझाव यह जरूर देना चाहूंगा कि क्षेत्रीय भाषाओं में जितनी तस्वीरें बनती हैं उनके बारे में मैं विनम्रता पूर्वक निवेदन करना चाहूंगा कि आप एक बात की पाबन्द लगाइये और खास कर भारतीय सिनेमा, मतलब कि हिन्दी वाले जो तस्वीरें बनाते हैं जिनका व्यावहारिकता से बहुत कम मतलब होता है, उन पर मी बन्धन लगा दीजिए और सब क्षेत्रीय भाषाओं में उसके लिए सब-टाइटलिंग जिसको कहते हैं, किया जाय। सब-टाइटलिंग के लिए हिन्दी में क्या शब्द है इस समय समझ में नहीं आ रहा है, वह इसमें लगना चाहिये । इसमे दो बातें होंगी । एक बात तो यह होगी कि एक जगह, एक इलाके के रहन-सहन की प्रथा और अपनी निज की भाषा दिमाग पर ज्यादा असर करती है । अगर वे अपनी भाषा के जरिए उसको ग्रहण करेंगे तो यह बहुत बड़ी उपलब्धि होगी । अगर साठे साहब आप इसको करें, इसको करव का संकल्प करें तो इसमें बहुत ज्यादा पैसा भी नहीं लगता है । यहां पर दूसरी तस्वीरें आती हैं, विदेशी सिनेमाओं की तस्वीरें आती हैं, समारोह वगैरह होते है, जब हम उनको देखते हैं और अपनी भारतीय तस्वीरों को देखते हैं तो उनमें जमीन आसमान का अन्तर होता है।

दूसरा सुझाव मेरा यह है कि आप अभिव्यक्ति पर मत बंधन लगाइये लेकिन एक छोटा सा बंधन हम लगा ही सकते हैं कि किस चीज को मर्यादा का उल्लंघन न होने पाये । मिसाल के लिए करोड़ों रुपए की कीमत लगती है । हम जो करोड़पति हुए तो वह गरीबों की सहायता से ही बनें हैं तो हमें यह हक नहीं है कि हम उसकी गरीबी पर हंसे, उसका मजाक उड़ायें । आप इतना तो कर सकते हैं कि हिन्दुस्तान में इस तरह की व्यवस्था करें कि 1 करोड़ 2 करोड़ की न बने 10 लाख, 15 लाख ६० तक की तस्वीरें बननी चाहिये। दूसरी चीज जो तस्वीरें बनाता है, जिनको बाजार तक जाना चाहिये, हम और आप देखते हैं जिनको पुरस्कार मिलते हैं, यहां और विदेशों में यहां भी उनका अच्छा प्रदर्शन नहीं हो पाता । इसका कारण जो मैं समक्ष पाया हूं वह यह है कि उस उद्योग में, जो उनका प्रदर्शन करता है जो उनको बना रहा है, वही उनका निर्माता है, वही प्रदर्शन करता है, एक तरफ से यह एक जाल बिछा हुआ है, उनके अलावा कोई दूसरा नहीं हो सकता है, वह चीज उसके परिवार के साथ जुड़ी हुई है । तो क्या ऐसा नहीं हो सकता है जो सिनेमा घर छोटे कस्बों में, छोटे इलाकों में हैं उनमें आप ऐसा नियम बनायें, मैं यह नहीं कहता कि वहां पर वातानुकूलित सिनेमा हाल हों—और इन जगहों पर 2 रुपए, 3 रुपए टिकट जायें और वहां पर दो तरह की क्लास हों । वर्ग की बात नहीं कह रहा हूं इसमें खेद होगा आगे और पीछे का, कुर्सी और गद्दी में फर्क नहीं होगा वह जो होगा सबमें एक जैसा होगा । उसके लिए मै समझता हूं कि जो सिनेमाओं के मालिक है और जो लोग इस तरह से सिनेमा हाल बनाना चाहते हैं उनको इसकी तत्काल छूट मिलनी चाहिये खासकर ऐसी जगहों पर जहां बहुत ज्यादा जरूरत है एक दूसरे को समझने की। और जिस तरीके से आर्थिक प्रतियोगिता बढ़ रही है, आमदनी सिकुड़ती चली जा रही है, खर्च घोड़े की तरह से

[श्री लाडली मोहन निगम]

बढ़ता चला जा रहा है एक बड़ी मुसीबत हो रही है। हिन्दुस्तान में आदमी की जो मोबिलिटी है, आवागमन है वह रुक रहा है। एक इलाके की चीज दूसरे इलाके में नहीं पहुंच पाती। साहित्य के माध्यम से पहुंचती थी वह भी नहीं पहुंच पाती। हां, यदि कोई साहित्यकार मर जाता है और उसके बाद उसके कार्यों का अनुवाद हुआ या न हुआ। लेकिन फिल्म एक ऐसा सशक्त माध्यम है जिसके जरिए से एक जगह से दूसरी जगह पहुँचा जा सकता है। इसी के साथ-साथ मैं यह भी चाहूंगा कि जो क्षेत्रीय तस्वीरें हैं जैसे कि आपने कहा कि ज्यादा बनती है बनिस्बत हिन्दी के। लेकिन उनका दर्शक वर्ग भी बहुत सीमित होता है। तो उनको कुछ राहत आप देंगे या नहीं, करों में कुछ छूट देंगे या दूसरी चीजों में छूट देंगे या नहीं देंगे। अगर आप चाहते हैं कि क्षेत्रीय सिनेमा भी जो कि सही मायनों में बहुत अच्छी तस्वीरें बनाता है वह दूसरों के समकक्ष खड़े हो सकें तो उनको कुछ सहारा देना पड़ेगा इसके लिए आपको अपने मन को पूरे तरीके से बदलने का काम करना पड़ेगा जैसी सभ्यता और जिस तरीके के वातावरण में आज हम जी रहे हैं, सांस ले रहे हैं उसमें हम दूसरी चीज सोच भी नहीं सकते इसी तरीके से मैं कह रहा हूं कि एक तरफ बहुत कलात्मक पिक्चरों की बात कर रहे हैं, तस्वीरें की बात कर रहे हैं लेकिन आपके पास कोई बन्धन नहीं है। आजकल एक नया फैशन चल गया है। मेरे पास पैसा है, सम्पन्न हूं और वीडियो ले आता हूं। टेलीविजन में आप कुछ दिखा कर बना कर दिखलाते है लेकिन इन चीजों पर आपका कोई अधिकार नहीं है कि कौन तस्वीर आएगी कैसी दिखाई जायेंगी क्या होंगी, यह चीज नहीं है। यह चीज आज एक हैसियत की चीज बन गई है। जिसके पास पैसा है वह ले सकता है। मैं समझता हूं कि कम से कम 100-150 घरों में दिल्ली में वीडियो है। जिनके घरों में वीडियो हैं वहां कौन लोग जाते हैं, क्या देखते हैं। आप कह सकते हैं कि घर के अन्दर आदमी कुछ भी कर सकता है। मैं मानता हूं कि हर आदमी अपने घर के अन्दर जो चाहे करे लेकिन क्या आप यह कोशिश कर सकते हैं कि जो भी वीडियो हिन्दुस्तान में आते है उनके ऊपर किसी तरीके से आपके द्वारा पहले जांच हो जाए कि वही तस्वीरें हिन्दुस्तान में आयें। मैं नहीं कहता कि आप बाहर से तस्वीरों का आना बन्द कर दीजिए। आप आने दीजिए लेकिन क्या आप के पास उनके बारे में कुछ योजना है कि कैसे आप उनको इस सेंसर के क्षेत्र में ला सकते हैं? होता क्या है? वीडियो जो लोग देखते हैं उनके अन्दर एक अजीब किस्म की प्रवृत्ति हो नहीं बल्कि उनकी मनोभावनायें जगती है फिर उसकी अभिव्यक्ति वह दूसरी जगह देखने जाते हैं और तब वह निर्माता जो लूट करता है वह कहता है जैसे कि श्रीकान्त जी ने भी कहा कि समाज ऐसा चाहता है इसलिए हम बनाते है। असली समाज यह है कि पूंजीवाद का तभी विकास होता है जब कृत्रिम भूख पैदा हो और कृत्रिम या नकली भूख पैदा करने का काम जब हो जाता है तो स्वाभाविक है कि आदमी उसका गुलाम बन जाता है और सिनेमा की भूख भी इसी तरह से है। कौन सा सिनेमा होगा, इसकी भी कुछ न कुछ परिभाषा करनी पड़ेगी। इसमें दो चीजें हैं जो मुझे खटकी हैं। एक तो यह कि आपने जो क्षेत्रीय बोर्ड बनाने की बात कही है उसमें आपने एक जगह कहा है कि हाईकोर्ट का रिटायर्ड, सेवा मुक्त कोई न्यायाधीश होगा या उसके समकक्ष होगा।

उसके समकक्ष क्या हो सकता है? समकक्ष तो कोई भी आदमी हो सकता है। कौन आदमी यह कहेगा कि मैं जुडिशियल नहीं हूं। दूसरी चीज यह है कि आपको यह अधिकार है कि अगर इसके बाद भी कोई फैसला हो गया तो आप चाहें तो उसको बदल सकते हैं। मतलब यह है कि अगर कोई आदमी किसी न्यायालय में जाने की कोशिश करे तो उसके लिए रास्ता खुला हो। अब जो ट्रिब्यूनल की बात कही है जिस तरीके से गठन की बात है, कौन अधिकार है, इन सब में विरोधाभास है। आपके इरादों पर शक मैं नहीं कर रहा हूं। आपके इरादे अच्छे हैं, नेक हैं। आप कुछ करना चाहते हैं लेकिन आपके बाद कोई और इन इरादों को किस तरह से उपयोग कर सकता है क्योंकि हिन्दुस्तान भर में क्षेत्रीय पांच, छः, आठ या दस का जो भी बोर्ड बनायेंगे उसमें सवाल यह है कि मैं कल मंत्री बन जाऊंगा तो उसमें अपने मन के आदमियों को भरूंगा। आपने इस तरह से एक नया रास्ता बना दिया है। इसलिए मेरा मतलब यह है कि यह बड़ा खतरनाक है। इसलिए जरा फूक फूक कर कदम रखना चाहिए। मुद्दे की बात यह है कि आप इसमें निश्चय करें। आप यह देखिये कि जो भी संशोधन होता है, पिछले एक्ट में आज संशोधन हो रहा है। 1952 के एक्ट में हुआ। सन् 1931 में सब से पहले हिन्दुस्तान में सिनेमा एक्ट कानून बना। मजा यह है कि जिन कनूनों के तहत जिन उद्देश्यों को लेकर वह बना है आज वे परिस्थितियां उसके निर्माण की और दूसरी चीजों की बिल्कुल बदल गयी हैं, लेकिन वह चल रहा है। मतलब यह कि कोई दो पैसे का इंस्पेक्टर किसी को सता सकता है। पहले जमाने में ये जनतनशील फिल्में होती थी आप तो जानते है लेकिन कानून वही चल रहे है। सवाल यह है, ठीक है आपकी मजबूरियां हैं लेकिन मैं चाहता हूं कि अगले सत्र तक आप पूरा तरह से, एक मुकम्मिल चीज लाइये। अभी आपको बहुत जरूरी है, जरूर इस्तेमाल कीजिए लेकिन पूरा मुकम्मिल सिनेमा से संबंधित कानून होना चाहिए जिसमें मैं चाहता यह था कि आप उस पर बहस करवाइये, लोगों को बुलाइये कहिए और उनके परामर्श के बाद कुछ अपनाइये। इसलिए मैं आपसे इतना ही निवेदन करना चाहता हूं कि अगर हम चाहते है कि हिन्दुस्तान में स्वस्थ्य अभिव्यक्ति हो अभिव्यक्ति को मैं किसी तरह से रोकने के पक्ष में नहीं हूं। कोई भी आधार हो अभिव्यक्ति कभी भी नहीं रोकनी चाहिये लेकिन स्वस्थ अभिव्यक्ति बन सके तो उसकी जिम्मेदारी सरकार पर होनी चाहिये। अभिव्यक्ति को रोकने की बात मैं नहीं कह रहा हूं, आप कितनी दूर तक उसको स्वस्थ बना सकते है, बीमार लड़के को कितना स्वस्थ कर सकते है, कुशल डाक्टर का ही यह काम है, आपके रोकने से नहीं रूकेगी, क्योंकि जो अमीरी और गरीबी हमारे समाज में घंसी है जो हवाई असमानों में हम रहने लगे है, हवाई दिमाग और धरती से कोई रिश्ता बचा नहीं है तो कैसे कोई सामांजस्य हम स्थापित करेंगे तो आपको कोई बंधन लगाना है। इसी तरीके से पाशविक बंधन लगाना पड़ेगा। आपसे मैंने पिछले जमाने में कहा था कि इसको उद्योग के रूप में कबूल कर लिया जाय, इन लोगों को जो काम करने वाले लोग है उनको किसी तरह की सेफ्टी नहीं है, सुरक्षा नहीं है। सम्पन्न जो हो जाते है, थोड़ा बहुत दो चार नाम हो गया तो वे अपनी मनमर्जी से चाहे जिसको कहते रहते हैं। मगर सवाल यह है कि उनकी भी कोई मजबूरियां होंगी। लेकिन यह जो सिनेमा

[श्री लाडली मोहन निगम]

में मस्केदारी घुस गयी है और काला पैसा कितना सफेद होता है इसको कहने की जरूरत नहीं है। हिन्दुस्तान में आज सारे उद्योग काले पैसे पर आधारित है लेकिन अगर आप इसको उद्योग बना दगे तो फिर उस पर भी नियंत्रण हम लगा सकते है। इस वास्ते कलाकारों के पारिश्रमिक पर हमको रोक लगानी चाहिये कि इससे ज्यादा नहीं हो सकता। फिल्म की जो लागत है उस पर रोक लगानी चाहिये। तीसरी चीज है कि मैंने जैसा आपसे कहा कि क्षेत्रीय सिनेमा को आपको ज्यादा से ज्यादा कन्सेशन देना चाहिये और चौथा इन सबके सामंजस्य के लिये अच्छा होगा, उपसभाध्यक्ष महोदय, कि उसके ऊपर कुछ तय किया जाय। पांचवीं चीज यह है कि क्या आप यह नही कह सकते कि जितने भी हिन्दुस्तान के पर्यटन केन्द्र है, मैं यह तो दावा नहीं करता लेकिन इतना जरूर है कि शायद हिन्दुस्तान के सारे पर्यटन केन्द्रों को आपने ने देखा हो, वह छोडिये, लेकिन शहरों में तो है, औरंगाबाद में सिनेमा हाल है उससे मेरा मतलब नहीं है लेकिन ऐसे पर्यजन केन्द्र है जहां सिर्फ उससे संबंधित क्या कोई चीज आप एसी कर सकत है कि वहां पर दो तीन सौ आदमियों का सिनमाहाल बनाइये, जहां पर आपके उप इलाक में संबंधित, वहां के ज्ञान से संबंधित कुछ चीजें हों। एक आदमी सुबह से सजुराहों देख गया, रात्रि में अगर वहां विश्राम कर रहा है तो उसको उन इलाके के, मन्दिरों का, पुरानी चीजो का, दूसरी चीजों का जानने का अनुभव हो सके, दो रुपये का टिकट लेकर बैठ-कर दख तो उसका एक सांस्कृतिक जुड़ाव होगा इस धरती से, यही मेरा आपसे निवेदन है इसी तरीके से क्या आप यह कोशिश करेंगे कि हिन्दुस्तान की ऐसी विभूतियों और एसे लोगों पर, जिन्होंने देश के उत्तर दक्षिण, पूर्व पश्चिम को एक करने की कोशिश की थी, कोई ऐसी चीज करें। क्योंकि एक बात और है जो आपके माथे पर काला धब्बा लगाने की है। गांधी जी की तस्वीर पर बड़ी बहस और चर्चा चल रही थी, आपको भी उत्तर देने पड़े मैं यहां उसको रिवील नहीं करना चाहता हूं मैं सिर्फ इतना ही कहना चाहता हूं, कि हिन्दुस्तान का जमीर सो गया है जो इस तरह की हरकतें हो रही है जब सरकार खुद 8-9 करोड़ रुपया देने की बात करगी ? इससे कोई भी पास आकर कह सकता है कि चलो करोड़ दो करोड़ इस खर्च करते है, चाहे कैसे लायें देखें आप कैसे रोक सकते है। तो हमारी कथनी और करनी में कहीं कोई फर्क नहीं होना चाहिये ? इसलिय मै आपसे कहना चाहता हूं कि सिनेमा एक ऐसा माध्यम है कि इस माध्यम क जरिये बेजुबान आदमी भी बोलने लग जाता है। तो दुबान को सरस्वती देने का काम आपको करना है और अगर सरस्वती को बोली देने का काम करेंगे तो फिर उस बोली को जरा कुछ परिष्कृत बनाइए इतना ही मुझे कहना है।

श्री प्रकाश मेहरोत्रा : आदरणीय, उपसभाध्यक्ष महोदय, यह जो संशोधन सदन के सामने प्रस्तुत है उस संबंध में मै तीन बाते कहना चाहता हूं, पहली बात तो उसमें यह है कि आप उसको नयी कैटेगरी बनाने जा रहे है, जैसे एक 'यूए' और दूसरी 'एस' लेकिन जो भाषा का प्रयोग हुआ है वह साफ नहीं है कि आपका उद्-देश्य क्या है और उसको कैसे करना चाहते हैं। 1

Here I quote:

"namely, 'UA' (for unrestricted public exhibition subject to the film being endorsed with the caution to the parents/guardians to satisfy

themselves as to whether they would like their children or wards below the age of 12 years to see the said film)". . .

तो आपका उद्देश्य यह है कि आप एक नई कैटेगरी ऐसी बनाना चाहते हैं कि जिसको बारह वर्ष के बच्चे या बारह वर्ष से नीचे के बच्चे भी देखें, लेकिन वह उनके पैरेंट्स या गार्डियन्स यह फैसला करें कि वे इस पिक्चर को देखने जायें कि नहीं। तो उद्देश्य तो आपका एक ही है कि बच्चों को यह तस्वीर दिखलाई जाये। तो वह फैसला कैसे होगा?

तो क्या आप चाहते हैं कि पहले गार्डियन्स जायें, फिल्म देख कर आयें और उसके बाद बच्चों को फिल्म देखने भेजें। यह बड़ा कम्बरसम प्रोसेस है। आपका उद्देश्य यह होना चाहिये कि यह फिल्म ऐसी जायें कि बच्चे जो अपने परेंट्स के साथ इसे देख सकें, एकम्पनाड बाई पैरेंट्स वे इसको देख सकें। उद्देश्य इसका यह होना चाहिये और इसको आप किस रूप में करेंगे? जो वर्डिंग है वह बड़ी कन्फ्यूजिंग है। उससे पता नहीं लगता कि किस तरीके से आप करेंगे।

दूसरी बात यह है कि आपका बड़ा अच्छा सुझाव है कि आप एक इंडिपेंडेंट ट्रिब्यूनल बनाने जा रहे हैं और इस बात की आवश्यकता भी है जिससे कि इंडिपेंडेंटली और हाई कोर्ट जज के लेवल का एक आदमी रखें, तो वह एक इंडिपेंडेंट फैसला कर सकेगा और मैं आपका यह जो संशोधन है, इसका वैलकम करता हूं।

एक बात इस सम्बन्ध में और कहना चाहता हूं कि यह जो हमारा पुराना अंग्रेजों के वक्त से नाम चला आ रहा है--फिल्म सेंसर बोर्ड, यह बड़ा आबनाक्शस नाम है और यह ब्रिटिश इम्पीरियलिज्म का प्रतीक है।

तो इसको बदल करके--जैसे और हमारे कुछ साथियों ने कहा, इसका नाम बदल करके बोर्ड आफ फिल्म सर्टिफिकेशन कर दें क्योंकि आफ्टर आल इसका उद्देश्य क्या है इसका उद्देश्य यह है कि फिल्म को देखकर उसे पास करना और सर्टिफिकेट इश्यू करना कि यह एक्जीबिट करने लायक है या नहीं और है तो किस कैटेगरी की फिल्म वह बनाई जाए। इसलिए मैं आपसे निवेदन करूंगा कि यह फिल्म सेंसर बोर्ड बदलकर इसको आप बोर्ड आफ फिल्म सर्टिफिकेशन कर दें।

मान्यवर, आपका विभाग है और जो फिल्म इंडस्ट्री है, इसकी एक बहुत महत्वपूर्ण भूमिका इस देश में है और इसमें मौल परिवर्तन लाने की आवश्यकता है। आज जो फिल्म्स बन रही हैं उनको आप वैल्यू-वाइज देखिए। न उसमें कोई थीम है, न उसमें कोई कंटेंट है। आज जो पिक्चरें दिखलाई भी जाती हैं तो उनमें जो गार्डियन आफ ला पुलिस है, उसको डैनिग्रेट किया जाता है, जो विलेन है, उसको ग्लेमराइज किया जाता है, उसको हीरो के रूप में दिखलाया जाता है। अब इसका असर जो आज की नवयुवा पीढ़ी है, जो उसको देखने जाती है, उसके ऊपर क्या असर होगा?

इसी तरह से वायलेंस के सीन दिखलाए जाते हैं मर्डर्ज के सीन दिखलाए जाते हैं और आबदितरन पैशन जो है, वह दिखलाया जाता है; डांस है, म्यूजिक है बड़ा सजैस्टिव म्यूजिक और डांस दिखलाए जाते हैं। तो आवश्यकता इस बात की है कि इसके लिए कोई गाइडलाइन बनाने की आपको आवश्यकता है कि किस प्रकार की फिल्म्स को बनाया जाएगा।

एक दूसरी बात यह है कि अब आजकल फिल्म्स भी नहीं मिलती है। अब उन्होंने जो फिल्म बना दी उसमें सेंसर से एक-तिहाई फिल्म काट दी गई हो तो नेशनल लास भी होता है। नेशनल लास भी हुआ

[लाडली मोहन निगम]

और फिल्म का भी लाभ हुआ। जो एक गाइड लाइन यदि आप बना दें तो जिसके आधार पर फिल्म बनेगी तो फिल्म में थीम भी होगी और वैल्यू भी उसकी होगी और जो नेशनल वेस्ट होता है वह भी नहीं होगा। आज तो मुझे याद आता है 20-25 या 30 साल पहले जो फिल्म बनती थीं, उनका कोई मौरल होता था, कुछ एजुकेशनल होता था। आज तो सिवाए भौंडेपन के जिस तरह के दृश्य बनाए जाते हैं, जिस तरह की भाषा का इस्तेमाल होता है, जो बच्चे देखकर आते हैं उन पर क्या प्रभाव पड़ता होगा और बजाए इसके कि देश की नयी पीढ़ी का मारल बढ़े, वह गिर रहा है।

फिर मान्यवर, यह जो फिल्में हैं, ये बड़ा भारी माध्यम हो सकती हैं नेशनल इंटीग्रेशन का। आज जो फिल्में हमारी बन रही हैं उनमें यह जो हमारा आबजेक्टिव है इसकी तरफ ध्यान नहीं है। बहुत से देश के ऐसे अंग हैं जो नेशनल स्ट्रीम से बाहर हैं जैसे नार्थ ईस्टर्न सेक्टर है, जैसे अंडमान है, लक्षद्वीप है, इन सब जगहों में हमारी फिल्में जाती हैं। तो अगर हम इस प्रकार की फिल्में बनायें कि हिन्दुस्तान क्या है, हिन्दुस्तान का कल्चर क्या है, हमारी क्या एकता है और क्या समानता है—इन सब पर हम ज्यादा जोर दें और उन फिल्म्स को हम उन एरियाज में दिखलायें—तो मुझे विश्वास है कि नेशनल इंटीग्रेशन का काफी बड़ा काम इसके माध्यम से कर सकते हैं। थोड़ा सा मैं हट कर बात कह रहा हूं, मैं माननीय मंत्री जी से निवेदन करूंगा कि उनके फिल्मस डिवीजन को भी इस तरह की शार्ट फिल्में बनानी चाहियें जो कि मिनी इंडिया क्या है उसके तमाम अंगों में उन मंत्रों के लोगों को दिखायी जायें जो नेशनल स्ट्रीम से बाहर हैं जिससे उनको जानकारी हो कि हम कितने बड़े देश के एक अंग हैं, हमारा देश कितना बड़ा [illegible] हो रहा है।

इसी तरीके से मान्यवर अभी हमारे एक साथी ने विडियो फिल्म की बात कही। यह बात सही है कि जो फिल्में आप यहां बनाते हैं उन पर आपका कुछ प्रतिबन्ध है लेकिन विडियो फिल्म जो आती हैं उन पर कोई प्रतिबन्ध नहीं है। तो इस पर आपको विचार करना चाहिये कि किस तरह से बोर्ड आफ सर्टिफिकेशन जो आप बनाने जायें, उसके तहत लायें। दूसरी बात, मैं समझता हूं कि विडियो फिल्म्स का निर्माण आपको खुद करना चाहिये, सरकार को कोई कारपोरेशन बनाकर खुद करना चाहिये और जो फिल्म्स मंगाये भी जायें वे फिल्म्स भी उसी कारपोरेशन के माध्यम से मंगाने चाहिये जिससे कि आप देख सकें कि कौन-सी फिल्म दिखलानी चाहिये और कौन सी नहीं दिखलानी चाहिये।

मान्यवर, यह गांधी जी का देश है और दुर्भाग्य की बात है कि गांधी जी का जितना इम्फेसिस था वह मोरल वैल्यूज पर था। लेकिन आज क्या हो गया है कि आज उसका एक-एक तार अलग होता चला जा रहा है। गांधी जी की खुद की फिल्म का जो निर्माण हो रहा है, मैं तो ऐसा समझता हूं कि यह आपके मंत्रालय का उत्तरदायित्व होना चाहिए था। गांधी जी का फिल्म अगर कोई बनावे तो आप बनावें बजाए इसके कि एक विदेशी बनावे। बहरहाल, एक फैसला हुआ सोच समझ कर, जो कारण हो एक फैसला आपने किया, लेकिन मेरा निवेदन है कि आपको यह बात करनी

चाहिए कि जो भी डाइरेक्टर है उसके साथ एक हिन्दुस्तानी डाइरेक्टर जरूर अपौइंट करना चाहिए था। आज तरह तरह की शिकायतें आ रही हैं कि डिसक्रिमिनेशन किया जा रहा है, जो हमारे यहां के वर्कर्स हैं उनको गाली दी जा रही है। तो मैं समझता हूं, अगर थोड़ा सा यह कर देते कि उसमें अपना एक को डाइरेक्टर रख दें, कुछ नियंत्रण रख दें जिससे कोई सही फिल्म बन सके। इसी तरीके से लाखों-लाख वर्कर्स फिल्म में काम करते हैं उन का एक्सप्लायटेशन हो रहा है। जो एक्टर-एक्ट्रेजेज हैं, जो बड़े बड़े डाइरेक्टर हैं वे तो कवर्ड हैं, उन पर असर नहीं पड़ता, लेकिन जो फोटोग्राफर हैं, टेक्निशियंस हैं, जो छोटे किस्म के लोग हैं वे कवर्ड नहीं हैं; उन का एक्सप्लाइटेशन बहुत हो रहा है और इस संबंध में, मैं ऐसा समझता हूं, माननीय मंत्री जी के पास कुछ लोग मिलने भी गए थे और उन का ध्यान भी आकर्षित किया था। तो आप इस को और विस्तृत बनाएं जिससे उन समस्याओं को और परिस्थितियों को हम की परिधि में ला सकें।

इन शब्दों के साथ मैं आपका धन्यवाद प्रकट करता हूं।

*SHRI U. R. KRISHNAN (Tamil Nadu): Mr. Vice-Chairman, I welcome this Bill to amend the Cinemtograph Act, 1952. In pursuance of the recommendations of Shri G. D. Khosla, former Chief Justice of Punjab, both the Houses of Parliament passed a Bill which received the assent of the President on 23rd August, 1974. Our Minister Mr. Sathe knows that the Act remains only in the statute without any enforcement.

Now a new Bill is placed before the House. Though it is to be considered, I request the Govrnment to give an assurance that this Bill would not face the same negligence as was faced by the previous Act.

In Section 4 of the Cinematograph Act, 1952, there was provision only for a two-fold classification of film. 'A' Certificate was given to certain films restricting public exhibition only to adults. 'U' Certificate was given to other films, for unrestricted public exhibition. Now a new proposal has been made for 'UA' certificates; It is said that 'UA' is meant for unrestricted public exhibition subject to the film being endorsed with the caution to the parents/guardians to satisfy themselves as to whether they would like their children or wards below the age of 12 years to see the said film. At the same time you want to increase the number of members in the Censor Board upto twenty-five. When the twentyfive members acquinted with the technicalities of the film cannot decide on the classification of U, A or UA, how can we expect the parents to decide on the quality of a film? The parents see the film only once or twice a month; Therefore, I request the Minister to give up this UA Classification.

I would like to extend my full support to awarding 'S' Certificate. This would definitely encourage the film industrialists, Heads of various undertakings, scholars, Artists and labourers who are engaged in various fields of activity such as Atomic-power stations, Industries, Architecture, Sculpturer Technology etc. for the progress of our nation. I request the Government to offer the necessary help and financial assistance for making films that can be given 'S' Certificate.

An amendment to Section 5B is being brought to emphasise on the interest of sovereignty and integrity of India. Our Tamil Culture is to treat everybody as equal and every place as our own. Tamilians have

*English translation of the Original Speech delivered in Tamil.

[Shri U. R. Krishnan]

been propogating this culture throughout the universe. When all of us are brothren and the whole India is a United Nation why this amendment is brought now? It causes unnecessary suspicion in our minds.

I would like to draw the attention of the Minister to the fact that there was a law requiring the national anthem to be played at the end of a film show some years back and to the fate it met with. The law was not properly enforced and the Government had to withdraw it.

Patriotism and love for the mother-tongue is a birthright. This should not be enforced by a law. The present act is wide enough to curb the exhibition of such films which might threaten the integrity of our nation. Therefore, I reiterate that this amendment is absolutely unnecessary. Cinema is an art for entertaining. It is, therefore, natural that the film makers would try only to entertain the people and not to disintegrate the country. Even if, there are such scenes, the Censor Board can easily remove them.

Therefore, I request that no suspicion would be created by bringing this type of amendment all of a sudden.

*Sir, in India, cinema has become a part and parcel of life. Cinema has got its own value and it influences the people. It is the most powerful medium of communication in our country. It is high time for the Government to regulate the cinema industry. First of all, I request the Governmnt to declare the film-making as an industry. More than three lakhs of people are involved in film-making, but only a very few are enriched by this industry, especially the technicians and other helpers are paid very poorly.

Government should come forward to check effectively to prevent the circulation of black mony in the film industry. In India, Film Industry is one field where huge amount of black money is being invested. Big producers, actors and distributors are responsible for investment of black money in film industry. Government should come forward to fix remuneration, fees or wage, as it may be called, for various kinds of actors and the film distribution should be done through the Government agency.

Almost all the theatres are selling cinema tickets in black. This is done in cellusion with the proprietors of the theatres. Government should come forward to cancel the licences of the theatres which involve themselvs in malpractices.

Now a days the charges of the cinema tickets are also going high. The Government should fix a ceiling for the charges of the cinema tickets. The Central Government should help liberally for constructing the cinema theatres by the State Governments. India has a total of 10,393 theatres for a population of about 65 crores. Out of these, 4,600 are touring theatres and the rest are permanent. The total availability of the cinema seats is seven per thousand persons in India whereas in Canada it is 29 seats, Australia 24 seats and U. K. 15 seats per thousand persons.

Approximately 800 films are made every year. Most of them are made at Madras. The Information and Broadcasting Ministry is now actively engaged in wrosting control of the film-making industry. The Minister is trying to transfer 'cinema' from the State List to the Concurrent List. This issue of transfer of film-making from the State List to the Concurrent List was brought at the conference of the Information Ministers of States in Delhi last November. West Bengal, Tamil Nadu and Kerala Governments opposed the idea tooth and nail. While there is a huge hue and cry for more powers for the States,

*In English.

such an attitude by the Information and Broadcasting Ministry should be vehemently condemend. And cinema should be only in the State list, and any move to bring the cinema in the Concurrent list should be opposed.

The proposed amendment to increase the number of the membership in the Censor Board from nine to not less than 12 and not more than 25 is a welcome feature. But I would like to insist that the State Governments should be given representation in the Censor Board. The person in the Censor Board, who is censoring a film should know the language, custom and usage of the State and the language in which the film is being produced.

The proposed Appellate Tribunal should be located in Madras since Madras is producing a large number of films every year. Sir I was told that to clear off even a single cut by the Censor Board, the producer has to go to Bombay. The Regional Boards should be invested with more powers. The power given to the Central Government to revoke the certificate granted by the Censor Board should also be deleted; otherwise, the producers have to play to the tune of the ruling party in making the films.

It is now an accepted fact that the major amount of money for film-making comes from the distributors. The Working Group on National Film Policy, after studying the system of distribution, has commented mainly upon certain anomalies in the system. The distribution system does not come in contact with the Government either at the State level or at the Central level. The Working Group, therefore, advocates some kind of regulation. The distributors should be compulsorily licensed. These licensed distriuutors will have to provide annual returns of particulars handled by them and the price contracted for each territory as well as the collection for each film in their territory. The Group has also recommended that the Government should lay down a maximum limit of theatres for simultaneous release of films in all important cities. We know that some of the award-winning films are not at all screened since there was no purchase of those films. The Government should purchase such good films and see that they are screened in the theatres.

With these words, I conclude.

SHRI MURASOLI MARAN (Tamil Nadu): Mr Vice-Chairman, Sir, I rise to support the Bill moved by the hon. Minister for Information and Broadcasting. In fact, I have been fighting for this type of tribunal, which should be the ultimate authority regarding censorship affairs, for the last ten years when Mrs. Satpathy was the minister and later when Mr. Gujral was the Minister. Sir, in 1974 we passed a Bill to that effect. The President also gave his assent. But it was not notified in the Gazette. So it could not become operative. So, in one way I would congratulate the Minister. In fact, it is a feather in his cap because such things do not get priority in our Parliament. Bills of this kind are pushed to the background. That is why I would congratulate the Minister for his venture, for having brought this Bill sooner than later.

Sir, the present system of censorship is completely illegal. It runs counter to the very basic law, that is, our Constitution. Sir, generally there is a feeling that cinema is a commercial commodity. It may be so. In fact, the profit motive is the predominant motive here. Cinema is considered as a carrier of sex and crime. Some people are saying like that. I do not object to it. It may be so. But at the same time, we should look at cinema from the point of view that it runs around the pivot of fundamental rights of the Constitution. Cinema expression. That is why we should is a form of expression. So it is covered by article 19 of our Constitution. Every Indian has been bestowed with the fundamental right to freedom of expression. That is why we should approach this Bill from that point of view. So, when the Government is

[Shri Murasoli Maran]

censoring a movie, when they are saying "Delete this portion." "Reduce this portion". they are dealing with a precious fundamental right. When they are cutting out a film scene, they are encroaching upon the fundamental right of expression. But who have been using this weapon, until now, or even now who is using this weapon, this powerful weapon? Sir, not the courts of law. You know, Sir, even this House and the other House, this Parliament, cannot encroach upon the fundamental rights. It should be tested in a court of law. The restriction that you want to impose on any fundamental right should be reasonable and that reasonablenes should be tested in the Superme Court ultimately. Therefore, that restriction on the freedom of expression should be the very minimum in nature and scope necessary for the aim in view. But, Sir, so far it has not been challenged. Had anybody gone to a court of law, the entire censorship system in India would have collapsed. In fact, it has collapsed. Mr. Abbas went to the Supreme Court. At that time the then Attorney-General gave an assurance to the Supreme Court that the Government would amend the present system of censorship and he gave an assurance that the ultimate authority, the final authority regarding censorship matters should be, not the Government, not the Minister, not the Secrectary or the Joint Secretary but the tribunal. It was a solemn assuraance given by the than Attorney-General. But, Sir, I am sorry to point out that even that assurance has not been carried out completely in this Bill. This I want to bring to the notice of the hon. Minister. I will come to it very soon.

Sir, you might have noticed that in every movie, you see first the censor certificate, that this picture has been censored with the signatures of the Chairman of the Censor Board. But, Sir, the so-called officer who signs the certificate might never have seen the picture. It is some regional officer sitting in Madras or Calcutta or somewhere, who sees the film along with others. But a man sitting in Bombay, who cannot have any facility or time to see that picture, gives the signature. That is why my friend pointed out that every time we have to go to Bombay and get the certificate or wait for postal delays and other things. That is why, Sir, this is completely illegal.

Now, I am very glad that the strength of the membership has been increased to a maximum of 25. The hon. Minister has stated that it gives him facility for creating regional boards. I welcome that idea. But there is no provision in the Bill at all. Even in the Statement of objects and Reasons, it is not said that you are creating regional boards with these 25 members. That is why I want the hon. Minister to be very clear. Either he should bring an amendment to put it in the Bill or he should make subordinate legislation or he should make a policy announcement as to what he is going to do with these 25

5 P.M. Members. I want this larification, whether he is going to create regional boards. And the idea of regional boards has been suggested by the working committee on the national film policy. I do not know the mind of the Minister. But the Bill does not say anything about it. So I would suggest that each regional office should be headed by a full-time member who may be called Regional Chairman and he should have full authority to certify or to grant the censor certificate so long as the decision is not contested by the applicant. Now under the present system everything should go to Bombay. Persons who are not members of the censor board see the film and recommend grant of the certificate. This kind of an illegality should be done away with. Moreover, I want to know about the composition. If you want to create a regional board, there should be a regional chairman also. The working group has suggested that the composition should change

and the chairman should be a person of the rank of Secretary or Joint Secretary of the Central Government, because you are dealing with one of the basic fundamental rights of the citizens. So what happens is if you look at it, the present system, besides being illegal, is also undemocratic. I am connected with film industry and I would like to share my experience with the honourable Minister. What is the present system? Initially the examining committee looks at the film. The members come to a conference table. Suppose there one member opposes and says that one particular portion should be cut and the majority says, no. What happens? The single member carries the day. This is highly undemocratic, because you know who those members are! Whether it is the revising committee or it is the examining committee or the censor board, most of the members are there because of patronage. I am not blaming anybody. In the name of social workers we put people who are really anti-social. In the name of educationalists we put somebody who does not know anything about the educational system. And finally come the frustrated moralists. The times are changing. The test of reasonableness is being done by the present-day judges. So what is important is its contemporary nature. Sometimes you put some frustrated moralists. I am reminded of the Khosla Committee which also quoted a passage. We do not want St. Anthonies. During working hours he was suppressing his wishes; during sleeping hours he was tortured by the realisation of his suppressed wishes in dreams. Such kind of St. Anthonies we do not want. Don't put this kind of outdated people either on the tribunal or on the censor board. That is my request. . .

SHRI NARASINGHA PRASAD NANDA (Orissa): Would you like Mr. Morarji Desai to be its chairman?

SHRI MURASOLI MARAN: That is what I have just said. He is another St. Anthony.

Another thing is there are many inconsistencies, anomalies, now being followed in our system. For example, we claim that India is one. But I do not know if in the censor board they have any such feeling. I quote some instances. "Crossbelt" is a Malayalam movie. It was given a U certificate in Malayalam. The same movie was dubbed—it was not a retake—into Tamil. But I do not know the reason why it was given an A certificate in Tamil. Similarly. "Jatagadu" is a Telugu movie; it got a U certificate. But when somebody remade it in Tamil in the name of "Suthadi" which is just a carbon copy, it was given an A certificate. Thirdly, Adalat, a Hindi movie, was given a U certificate. But when it was taken in Tamil as a carbon copy under the name "Viswaroopam", it was given an A certificate. I do not know the reason for this discrimination and inconsistency. This shows the whims and fancies of those members. I would request the hon. Minister to look into it.

Now I come to the tribunal. I am so happy about it. Look at this Bill and the previous Act. In this Bill who can be the members and the Chairman of the Tribunal? The Chairman should be a retired Judge of a High Court or he should be a person who is qualified to be a Judge of a High Court. Sir, anybody can come under this category. Then, who are the other persons in the Tribunal? They are persons who are qualified to judge the effect of films on the public. That means any Tom, Dick and Harry can become members of the Tribunal. One portion of the old 1974 Act is very good. That Act says that members should be familiar with the social, cultural or political institutions in India. Secondly, they should have special knowledge of the various regions of India or who have special knowledge of films and their impact on society. Then they should have for at least ten years held civil judiciary posts or should have been practising advocates for at least ten years or who have been members of

[Shri Murasoli Maran]

the Central Civil Service for three years. If you do not fix up qualifications, naturally the Board will be with many people like Morarji Desais. And the entire industry will suffer. People with judicial knowledge should be there and they should be men of responsibility because they are dealing with the precious fundamental rights given to Indian citizens. I will appeal to the hon. Minister that he should look into this, or if necessary amend this provision. After all we are mortals. Somebody may misuse this provision. The Khosla Committee has pointed out that these posts are treated as parting places for unemployed politicians and favourite officers. Therefore, you should prescribe some qualifications. I am not blaming anybody . . .

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Even if you prescribe qualifications, it will not be difficult to bring in such people.

SHRI MURASOLI MARAN: I completely agree with you. But the 1974 Act prescribed some qualifications. The present Bill does not prescribe specific qualifications. You should prescribe qualifications because they are expected to deal with fundamental rights. I would suggest that a retired Supreme Court Judge should be the Chairman of the Tribunal. That is my submission.

The Minister himself has pointed out that South India produces more movies. I would like the Minister to have regional Censor Boards in Hyderabad, Bangalore and Trivandrum. That is another request that I have to make.

As another hon. Member has pointed out the Tribunal is there. But above the Tribunal the Government has grabbed some powers to suspend or revoke the certificate. It is not a happy state of affairs. It is not necessary. You are already having a Tribunal. From there, matters should only go to a court of law. Government should not be there. This provision should be changed. One of the reasons given for it in this Bill is very interesting. If the film or any part thereof is exhibited in contravention of the provisions of this Part or the rules made thereunder then the Government will suspend or revoke the certificate.

Here comes the new classification. There are already some classifications. Now two more are added. Now there are A, S and UA. You may be very strict in issuing a 'A' certificate to a film. In cities this may be followed and adults only are allowed to see an A film. But have you gone to a village cinema? Nobody there follows this classification. Everybody, including Chairman, goes and enjoys it as a family treat. For introduction of UA Your intention may be good. How are you going to implement it? Who is going to follow it? Somebody may issue a UA or S certificate. But, for many theatre owners it means nothing. For them UA or S or A are like U only. So, if a theatre owner contravenes and exhibits the film in such a way, then the innocent Producer's film-certificate is likely to be revoked or suspended by the Government. This is a dangerous situation. I would like the Minister to look into it and remove the malady. Finally, the Attorney-General had given an assurance in the Supreme Court and I would like the honourable Minister to go into that assurance, to read that assurance. There, Sir, the time element is very important. The petitioner comes to the Tribunal. You have fixed a date and said that within such and such period or on such and such a date you should come to the Tribunal. Yes. The petitioner comes to the Tribunal. But when does the Tribunal dispose of that petition? When does it dispose of the petition saying, "O. K. The Censors can issue

the certificate."? There is no time-limit at all and they can keep it in the cold storage for ever. Secondly, Sir, you suspend the certificate or revoke the certificate and then the petitioner appeals to the Central Government. What is the time-limit? When does the Central Government dispose of that? What is the last date for the Central Government to say "Yes" or "No"? Here, Sir, I would like to give a small example.

In Tamil Nadu, Sir, one producer has made, rather remade, a movie from Malayalam. In Tamil it was called *"Paruvathin Vasalile"*. It is a carbon copy of that Malayalam film. It was a quickie made from the Malayalam film. That movie was not given even the "A" Certificate. So, according to the present procedure, first he went to the Screening or Examining Committee. They said "No". Then he went to the Revising Committee and they said "No". Then the Board of Censors said "No". Finally, Sir, he came to the Government with an appeal. What happened? He was here, Sir, a poor producer that he was, loitering here in the corridors of the Ministry of Information and Broadcasting, going from one Joint Secretary to another. It was a pilgrimage! He almost made a pilgrimage! He spent a lot of money. You know that the Indian film producers are living on borrowed money. What happened? Two or three months passed by and nothing happened and nobody could see the movie. The Government of India did not take any responsibility at all. Finally, Sir, he gave a letter saying, "Please allow me to go back to Tamil Nadu. I will surrender whatever they want. I cannot pay much interest."— he could not pay the monetary interest and also he lost his personal interest in the film. This is the situation. And, Sir, this is one part of the assurance given by the Attorney-General to the Supreme Court that there would be a time-limit. The Tribunal and the Government should dispose of the petitions within a particular period, say within two or three months.

Sir, these are the loopholes and I would be happy if the honourable Minister looks into these loopholes and plugs them. Thank you, Sir.

SHRI VASANT SATHE: Sir, I am obliged to the honourable Members who have participated in the discussion on this Bill today and I am thankful to them for the very useful suggestions which they have made.

Sir, I would like to clarify certain points which were raised by the Members. The honourable Member, Shri Dhabe, and also the last speaker who participated in the debate suggested something about the structure of the Appellate Tribunal. Even in the old provision of 1974, there was no restriction that it would only be a retired High Court Judge or a retired Supreme Court Judge. Flexibility was kept about the qualification of a lawyer having put in such practice. That was why we had said this. I would like to go on record here to say that normally we would prefer a retired High Court Judge so that a certain prestige goes with the chairmanship.

SHRI MURASOLI MARAN: It would be better if you have a retired Supreme Court Judge.

SHRI VASANT SATHE: I have said "a retired High Court Judge". If you want a higher one, it is still better. Higher one is always included and you don't have to say that. If I keep one, there is no bar.

Now, Sir, the question is that as far as the qualifications of the other Members are concerned, we cannot spell them out. Obviously, we will naturally like to have those persons who know the field, who know the subject, who have stature, who have status, in the respective fields. The

[Shri Vasant Sathe]

moment you try to describe the criteria, it not only restricts, but it also creates loopholes because then you try to say that such and such a person, whatever his stature in society may be, fulfils a particular criterion or does not fulfil a criterion and you get this person selected or you don't.

It will ultimately be judged by the confidence that this tribunal will inspire among the people, particularly of the industry itself.

Then the question was asked: why have you kept that revisional power? Sir, this has been kept only for a very small purpose. Normally I can say that 99 per cent of cases will not arise, because the tribunal will have given the decision and we do not come into the picture. Even today, you will be surprised, there is rarely a case where the Government *suo motu* looks into a film or calls a film and revokes the certificate. Such occasions arise only when matter of national security or concerning a friendly country arise. I do not want to name the films. But recently certain such films came where certain friendly countries were involved and there were reflections indirectly. Now, the External Affairs Ministry or the Home Affairs Ministry bring such things to our notice. And, therefore, there should be a provision. If there were no such provision, then under the ordinary law we could not do anything about it. Therefore, this safety valve has been kept.

SHRI NARASINGHA PRASAD NANDA: You have power under 5E, which says:

"Notwithstanding anything contained in sub-section (2) of section 6, the Central Government may, by notification in the Official Gazette, suspend a certificate granted..."

If there is any thing wrong, you can suspend it.

SHRI VASANT SATHE: That is precisely what I am explaining. The question was: why have you put this?

SHRI NARASINGHA PRASAD NANDA: I am talking of the original powers over the jurisdiction of the tribunal.

SHRI VASANT SATHE: After the tribunal decides and the film is passed, if there is such a thing and it is brought to our notice, what will you do? You cannot take recourse to that. That is why, this provision has to be put.

Sir, when larger questions were raised, not strictly related to this, hon. Members mentioned about the objectives of good films. As far as the workers are concerned, I may tell the hon. Members that I am already proposing to introduce the Cine Workers (Conditions of Service) Bill which will be...

SHRI SHRIDHAR WASUDEO DHABE: When is it likely to come?

SHRI VASANT SATHE: Very soon. It is ready. Only formalities have to be completed and I will introduce the Bill. They could not be covered under this Act, because this Act has a limited purpose. But I am aware that cine workers are exploited and they need to be protected.

Then, Sir, a question was raised about creation of good film in ths country. The difficulty is that cinema houses in this country are so few. You will be surprised, as has been mentioned in the Report of the Film Advisory Group, there are hardly ten thousand-odd cinema houses, of which only six thousand are permanent and four thousand normally rotate. In other countries like the USSR, there are over a lakh cinema house. So is the case with any other big countries. So unless you have more cinema houses, even if good

films are produced, as the hon. Members pointed out, you cannot expect much. Today, virtually the whole cinema industry is in the grip of black money. That is a reality. Why? A producer is required to borrow money at the rate of 40 per cent interest. It is unheard of. Where do you get this money? Obviously, it is the unaccounted money which goes. Then, it is all a racket. The distribution is controlled, exhibition is controlled and production is controlled by the same people who control black money. You can thus imagine what type of films the producer must produce. This is a vicious circle. The best, logical course to extricate it, as has been rightly suggested by one hon. Member, is that it should be recognized as an industry. If a hotel can get loan from the bank, why should a cinema-maker not be entitled to get loans from the bank? The moment that happens, you will break this racket.

. . . .

. . . .

Then there is the question of distribution. The hon. Members rightly pointed out that distribution should be regulated. How can we regulate it. Cinema is a State subject. Distribution is at the State level. Exhibition is at the State level. Therefore, I have suggested to the Ministers who had come here from various States that let us at least accept the recommendations of the Working Group. They said that it should be brought in the Union List. If for some reason, it is difficult to bring it in the Union List, bring it in the Concurrent List. We do not want to encroach upon the rights of the State Governments as far as entertainment tax is concerned. I said in the Conference that they can have the entire entertainment tax. We do not want to touch it. We are interested only in having a national policy for regulating the distribution and exhibition. Only then can we help the cinemas to grow and to be exhibited. I entirely agree with Shri Ladli Mohan Nigam Ji that we should encourage dubbing. National Film Development Corporation is bringing a unit which will make dubbing and sub-titling possible. We talk of national integration. We dub foreign films. But our own films produce in Tamil, Malayalam, Telugu and Kannada are not dubbed. If they are not sub-titled, they cannot be understood in the North. Then how can national integration come about? Therefore, we want to do it as a first step.

As far as videos are concerned, there is an invasion more or less in the world. They are completely outdoing the cinema theatres outside India. The same thing will happen in India also, We are now taking up the question of producing video cassettes and video films through the N.F.D.C. itself. Then we can regulate the films. Some hon. Members were referring to imported films. There are blue films and some films which get into the country illegally. You can never stop it as long as it is not detected. There is a law against pornography. If privately some people produce certain films—in this country you have have a movie camera and you can shoot whatever you like—you cannot avoid it. What can you do about it? Therefore, we are more concerned about public screening. As the President said the other day in his speech and as I have been repeatedly saying, all this controversy about art films and commercial films is an artificial controversy. In fact, there are only two types of films, good films and bad films. Art films can be commercially successful if they are good films and a commercial film can be a very artistic film. Some examples were being given by Mr. Shiva Chandra Jha. I was really surprised to see his knowledge not only about Indian films but more about foreign films.

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केसरी) : हमारे झा साहब सिनेमा बहुत देखते हैं।

श्री शिव चन्द्र झा : अब नहीं, पहले देखा है।

श्री सीताराम केसरी : हम जानते हैं।

SHRI VASANT SATHE: I was only sorry to hear a great rational thinker like Shri Shiva Chandra Jha talking about nationalising film industry. I can understand nationalising Posts and Telegraphs. I can understand nationalising Railways. I can understand nationalising other such industries. But how do you nationalise art? How do you nationalise creativity? These are imponderables. Can philosophy be nationalised? Can culture be nationalised? And you rightly stated, because nationalisation normally means in our country and everywhere bureaucratisation, and putting it into the hands of some burreaucrats will not solve the problem. Stateism is not socialism. And you used the words—

समाजवाद के बारे में क्या कहेंगे ? यह समाजवाद में नहीं बैठता । मैं तो कहूंगा समाज की जितनी सृजनशीलता है उस को ज्यादा प्रोत्साहन दिया जाना चाहिए । वह कैसे दिया जाए ? उसका रास्ता ढूंढ रहे हैं ।

We have provided, Sir, these Regional Boards. And there is a certain misunderstanding. The Regional Boards are part and parcel. The Central Board of Certification is one Board. They will be only regional offices, with the same members but knowing the language of the region, and they will be at the regional level. And the final certificate which will be a provisional certificate authorises a person to start showing his film, and there should be no delay. That is the idea of the Regional Boards. And in the Appelate Tribunal and everywhere, now I hope, there will be no cause for delays. That is the idea. Since I came into this Ministry, you must have seen that we are giving more and more encouragement to the regional films. Even in the structure, for example, take the National Film Development Corporation. You have rightly said that it is the men who will ultimately matter and inspire the confidence. You take the Chairman of the Censor Board whom we have appointed. He has inspired such a great confidence in the entire film industry. And you will find that our effort is to bring men like Hrishikesh Mukherjee who would know the subject. That alone will ensure the safegurarding of the interests of...

श्री शिव चन्द्र झा : आपके कहने का मतलब हुआ कि इसमें रिजर्वेशन की नीति नहीं चलाई जाएगी ।

श्री वसन्त साठे : रिजर्वेशन रखने की नीति नहीं है, कहां है रिजर्वेशन का सवाल ?

श्री शिव चन्द्र झा : जो आप बोर्ड बनाएंगे उसमें ज्यादा से ज्यादा 25 आदमी होंगे । मैं जानना चाहता था इसमें वह प्रफरेंस दिया जाएगा कि नहीं ?

श्री वसन्त साठे : मेहरबानी करो । हर जगह इस बात को मत लावो । यहां इस तरह का कोई सवाल नहीं है ।

श्री सीताराम केसरी : आप ही एक तरफ उसके खिलाफ लड़ रहे हैं दूसरी तरफ दिलाना चाहते हैं । यह क्या है ?

SHRI SHRIDHAW WASUDEO DHABE: What about sports?

SHRI VASANT SATHE: You will be glad to know that there are already a good number of films on sports, and we are making them on sports. And I agree with your suggestion which is a very good suggestion that on the eve of the Asian Games we should organise more films on sports, and if possible even have a festival of films specially on sports wherein we could bring even films about the Olympics and others from outside so as to create more interest. That is a very good sugestion and we will definitely take it into consideration. Then, Sir, I think, I have already covered most of the points.

SHRI NARASINGHA PRASAD NANDA: Just a minute, Sir?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Let him conclude.

SHRI NARASINGHA PRASAD NANDA: I will take just one minute. Mr. Minister, pleased look at the original Act. And you are a lawyer yourself. You see Section 6. Under Section 6, you are exercising the revisional powers. Now, the revisional powers remain. And under the new Clause 5(E), you are taking the additional power of suspension and revocation of certificate. Now, this Tribunal will be just a farcical thing because, in spite of the Tribunals decision, you will exercise the revisional power and at the same time you will have the power of suspension and revocation. That will be the law now if we pass this Bill into an Act. And it becomes the law of the land. You are exercising both the revisional power and the power of suspension and revocation of certificate. Then the Tribunal becomes farcical and it becomes a gimmick. You are retaining Section 6(1). Are you not retaining it? And you say in Clause 5(E) of the Bill. "Notwithstanding aynthing contained in sub-section (2) of section 6..."

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Nanda, section 5B is very limited.

SHRI NARASINGHA PRASAD NANDA: Quite right, I know. And in the original Act of 1952, the revisional power still remains. Therefore, while they will exercise the revisional power they are also taking the power of suspenstion and revocation of certificates. Then the decision by the tribunal will become meaningless. Your creation of a tribunal becomes thoroughly meaningless. Please explain this point. We are not concerned with other points. This is a very specific legal point. Mr. Minister, kindly answer this point.

SHRI VASANT SATHE: You see, if you see the change, there is no change. If you see both the sections, section 6 is retained. This is only an amendment to a small clause, *i.e.* Clause 9. In section 6 of the principal Act, in sub-section (1) for the words "may at any stage" the words "may, of its own motion, at any stage" be substituted. That is all. What is the change that we are making?

SHRI NARASINGHA PRASAD NANDA: That is not the point that I am making, Mr. Minister. I say you have retained the original revisional powers and, at the same time, you are now taking on yourself the powers of suspension and revocation. What will the tribunal do? What you are giving to the tribunal by your right hand, you are taking away by the left hand. Please understand the implications. The implication is that you are making the tribunal ineffective.

SHRI VASANT SATHE: In section 6 only the Board was concerned. Now we have added a tribunal also. If whatever was applicable to the Board, is not extended to the tribunal, then revisional power has no

[Shri Vasant Sathe]

meaning. If you say in section 6 revisional powers are retained, they are retained for what? They were applicable only to the Board. Now, if you add tribunal, unless you extend it to the tribunal also, to make it applicable to the tribunal, revisional power will have no meaning. That is why we have said that. You see section 9. It says in sub-clause (iii) after the words "decided by, the Board," the word and brackets "or, as the case may be, decided by the Tribunal (but not including any proceeding) in respect of any matter which is pending before the Tribunal" shall be inserted.

SHRI NARASINGHA PRASAD NANDA: That means that the Central Government in sitting as a superior authority.

SHRI VASANT SATHE: That was there. You cannot have it both ways. You are supporting it. That was there earlier. You justified it.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): If I have understood what Mr. Nanda's contention is, he says that if the Government of India has under section 6 the revisional power, and your objection is that when you have revisonal power under section 6, why not have the additional power of suspension under section 5B. That seems to be the objective. But if I have understood the thing clearly, of course I am not to say anything, clause 5B only limits suspension in case of two thing. Firstly, if the film in respect of which the certificate was granted was being exhibited in a form other than the one in which it was certified. Therefore, if at any point of time it was found that when a certificate was given for a particular thing, it was shown in a different form, in that case the Government has acquired the power of suspension. This is a specific power of suspension limited for a specific object. Secondly, when a film or any part thereof is being exhibited in contravention of any provisions of this part which contravenes, while exhibiting, section 5B, it has a very limited operation and I do not think there is much of a conflict between section 6 and 5B. It does not appear to me.

SHRI VASANT SATHE: Section 5B is very limited. Section 6 is a wider general power and I explained the reasons why it has been brought. So, Sir, that is all I have to say. I thank the hon. Members once again.

I want to add that I am accepting the amendment moved by Shri Shrikant Verma.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I am putting the amendment of Shri Jha to vote. The question is:

"That the Bill further to amend the cinematograph Act, 1952, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

1. Shri R. R. Morarka
2. Shri Narasingha Prasad Nanda.
3. Shri Ramesawar Singh
4. Shri Hukmdeo Narayan Yadav.
5. Shri G.C. Bhattacharya
6. Shri Yogendra Sharma
7. Shri Harekrushna Mallick
8. Dr. Bhai Mahavir
9. Prof. Sourendra Bhattacharjee.
10. Shri Shiva Chandra Jha

with instructions to report by the first day of the next Session of the Rajya Sabha."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now I shall put the motion of Shri Vasant Sathe to vote.

The question is:

"That the Bill further to amed the Cinematograph Act, 1952, be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now we take up clause-by-clause consideration of the Bill.

In clause 2, there is one amendment by Shri Shrikant Verma.

SHRI SHRIKANT VERMA: Sir, my amendment reads:

That at page 1, line 9,—

(i) sub-clause (a) be re-numbered as (aa); and

(ii) before sub-clause (aa) as so re-numbered, the following be inserted, namely:—

"(a) for clause (b) the following shall be inserted, namely:—

'Board' means the Board of Film Certification constituted by the Central Government under section 3',"

Sir, as I said in my speech the word 'censor' itself objects to the principle of growth of art, and hence this amendment.

SHRI VASANT SATHE: Sir, I have no objection in accepting this amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Does the word 'censor' appear in the parent Act also? Mr. Minister, unless you amend the parent Act and delete the word 'censor' appearing there, this amendment will be meaningless. Now you are accepting the word 'Certification by this amendment but if in the original Act the word 'censor' remains, and you do not amend it, in that case this amendment will have no meaning. So, will you look into that?

SHRI VASANT SATHE: In the original Act, the word is 'Certification.'

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): If you look to the Annexure 2(B), it says Board means the Board of Film Censor.

SHRI VASANT SATHE: Here it is being changed; it will mean Board of Film Certification.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Unless you amend this Annexure 2(B), this present amendment will have no meaning.

SHRI VASANT SATHE: Then I accept this amendment and 2(B) Annexure will have to be amended. Then I will bring the consequential amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Will it be better that the Minister proposes an amendment? Mr. Verma he is accepting your amendment in principle.

SHRI SHRIKANT VERMA: I think the Minister has already said that he is accepting my amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): This may be accepted in principle and the Minister may move the consequential amendment later.

SHRI SHRIKANT VERMA: I have no objection.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): It is upto him. What I am saying is that we are not, at the present moment, moving this amendment because this amendment, without the consequential amendment, to the parent Act, will become meaningless. The Minister has given the assurance to Mr. Verma that in principle he accepts the spirit of this amendment.

SHRI SHRIKANT VERMA: The Minister said that he accepts the wording itself; it is not a question of spirit; it is a question of wording.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): But he will

[Shri Dinesh Goswami]

bring amendment to the parent Act as well as amending Bill subsequently; otherwise, there will be an anomally in the Act itself. Objection will be that in one part of the Act, you have 'Board of Film Censors' and in the other, 'Board of Film Certification.'

SHRI SHRIKANT VERMA: My feeling was that as a consequence to my amendment, this will change automatically.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No, it is not so.

SHRI SHIVA CHANDRA JHA: Point of order.

श्री सीताराम केसरी : आप वकील नहीं हैं ।

श्री शिव चन्द्र झा : प्वाइंट आफ आर्डर है । यहां पर सब वकील हो कर ही आते हैं । उपसभाध्यक्ष महोदय, आप ने देख लिया कि उधर से एक अमेंडमेंट आया है जो कंफिलक्ट करता है बिल की वर्डिंग से और मंत्री जी तड़फड़ा रहे हैं उस को मानने के लिए । तो एनोमोली हो जाती है । इर्रिगुलेरिटीज हो सकती हैं । आप सजेस्ट भी कर रहे हैं कि इस को ऐसा कीजिए, वैसा कीजिए । तो इस से स्पष्ट है कि बिल की वर्डिंग वैलडन नहीं है । अच्छी नहीं है । इस को सेलेक्ट कमेटी को रेफर करने का संशोधन तो आप ने निगेटिव कर दिया है फिर भी आप को पावर है कि इस को सेलेक्ट कमेटी के लिए भेज सकते हैं ।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): This is only a very simple amendment of changing the name. But as I have just pointed out, in the parent Act, the word is not there. If we adopt this amendment as it is, the change of name will be in the amended Act and not in the parent Act.

Mr. Minister, I would put this for your consideration. As a consequence of this, it may be necessary to amend certain parts of the original Act also. Hence, is it possible for you to look into this matter and give notices of consequential amendments today so that we may take up the consequential amendments, if there are any, tomorrow?

SHRI VASANT SATHE: I can do it.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We postpone the clause-by-clause consideration of the Bill till tomorrow. In the meanwhile, you may look into this. Then, you may bring forward the amendments, if there are any.

SHRI VASANT SATHE: I agree with you, Sir. Let there not be any flaw left. I will look into this and bring forward the consequential amendments required in the spirit of this amendment. We will bring forward the amendments tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The hon. Minister will look into this matter and bring forward necessary amendments, if there are any. I have suggested this offhand because it has come to my notice. Because of this, we will take up the clause-by-clause consideation of the Bill tomorrow. Now, the House...

THE DEPUTY MINISTER IN THE MINISTER OF FINANCE (SHRI MAGANBHAI BAROT): Sir I have my Bill.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We cannot take it up till this is disposed of. Now, the House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at forty-two minutes past five of the clock till eleven of the clock on Tuesday, the 28th April, 1981.